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MR. CHAIRMAN: We have not yet got copies of that Report.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): It has been laid on the Table.

MR. CHAIRMAN: But copies have not been had so far. Copies are being made, and I have instructed them to send the copies as ear'y as possible today so that you can study it.

SHRI BHUPESH GUPTA: I am not blaming the office for it; I am not blaming the Secretariat for it. All I am saying is that we have seen it onlj.( in the newspapers. We have not read the authentic report, but whatever the newspapers have given, we have read it, and in that newspaper report it is shocking disclosures which have been made. On such things an adjournment motion . . .

MR. CHAIRMAN: You need not speak on that report now. Authentic copies of that Interim Report would come before this House, possibly today, as I said, and I hope they would be in your hands today. I have admitted your Motion, and if time can be found for discussion of the Interim Report in this term, we will discuss it. Otherwise we will have to wait for the next session.

SHRI BHUPESH GUPTA: You have admitted my motion, Sir; I know, but on Monday we have got only one Bi'l left, I think. Also, on Monday we can sit a little longer and have our initial reactions to this Report. This is all I am suggesting. I hope you will kindly accommodate us in this matter.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, एक पवाइन्ट आफ आर्डर हमारा है सुबह से आपके कार्यालय को मैं खटखटा रहा हूँ कि हजारा साहब की जो रपट है अन्तरिम, जिसकी अखबारों में वाईडली पबलिसिटी हुई है उसकी कापी हमें मिले । हमने मोशन भी दिया है उसको डिस्कस करने के लिये, मगर हमें ग्रफसोस है कि ग्रभी तक नहीं मिली । क्या यह व्यवस्था संसदीय है ?

श्री सभापति : मिनिस्ट्री ने ग्रभी भेजी नहीं है ।

श्री राजनारायण : सवाल यह है कि क्यों नहीं भोजी है । जब मिनिस्टर ने टेबिल पर रख दी तो क्या मिनिस्ट्री या डिपार्टमेंट को यह कहने का हक रहेगा कि उनकी कापी छपी नहीं हैं, इसलिए हम मेम्बरों को नहीं दे सकते , जबकि ग्रालरेडी प्रखबांरों में यह चीज ग्रागई । मैं समझता हूं कि यह सरकार बिलकुल ग्रसंसदीय ढंग से काम कर रहीं है । श्रीमन, मैं ग्रापकी रूलिंग चाहूंगा इस पर कि जब मिनिस्टर की ग्रोर से रपट टेबिल पर रख दी जाय ग्रीर ग्राख-वारों में उसकी वाइड पबलिसिटी हो जाय, तब भी क्या सरकार की ग्रोर से यह सफाई ग्रा सकती है कि उनके पास किताब छपी नहीं हैं, इसलिए मेम्बरों को नहीं देंगे ?

श्री सभापति : ग्रा सकती है । चूंकि उसकी एक कापी इस सदन के एक ग्रानरेविल मेम्बर के पास थी, इसलिए ग्रखबारों में में वह ग्रा सकती है। कापियां उसकी ग्रभी नहीं हो पाई है।

श्री राजनारायण : क्यों नही हो पाई ?

श्री सभाषति : उसमें कुछ वक्त लगता है ।

श्वी राजनारायण : तो श्रीमन आप उसे ग्रागे टाले नहीं। कुछ समय जरूर निकालें, उस पर चर्चा जरूर होनी चाहिये।

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to move:

"That the Bill further to amend the Representation of the People Act, 1951, as passed by the Lok Sabha, be taken into consideration."

Sir, the object of this Bill can be very briefly stated.

[THE VICE-ChiRMAN (ShRi M. P. BHARGAVA) in the Chair].

After the genera' elections were over in February last, it became necessary to constitute the fourth Lok Sabha because a decision was taken that the third Lok Sabha need not meet in a lame duck session. That decision was taken after consultations with the different political parties. It became necessary to call the fourth Lok Sabhu to meet and to constitute the fourth Lok Sabha under section 73 of the Representation of the People Act. This amendment had been made by Ordinance towards the end of Feb-ruaryi and this Bill seeks to replace that Ordinance by a regular Act of Parliament. I hope the House will support the passage of this Bill. It is such a simple matter.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Vice-Chairman, it is good to see that democracy is coming into its own in the real sense after the last general elections. It is good that the ruling party responded to the request of the Opposition parties that there was no use holding a lame duck session. Therefore we support this motion which is consequential to the acceptance of that suggestion. But, Sir, I would 'ike to say at this stage that I do not know why the Government has faltered after that. Why did the Government not accept the normal democraic process of accepting and coming to an understanding with the Opposition parties in the matter of the election of the Speaker, the election of the Deputy Speaker and in other matters? This should have been the normal consequence and the people were expecting that the Government would change it attitude and respond to the Opposition as is the case in most democratic countries. The manoeuvrings that took place, to say the least, Sir, were ont in consonance with the spirit in which this beginning was made. Sir, if I may sayi so, the elections in the Congress party yesterday reflected many things and we see that the Congress party voted for glamour rather than for what they were asked to ...

SHRI BHUPESH GUPTA (West Bengal): Glamour? What do you mean by glamour?

SHRI DAHYABHAI V. PATEL: Look at the names. Shrimati Vijayalakshmi Pandit, is she the official candidate? Shrimati Tarkeshwari Sinha, is she the official candidate? Don't you know them? Don't you look at them?

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Sir, I rise on a point of order. I can assure you, Mr. Vice-Chairman, that the hon. Member who is speaking just now is like an elder brother to me. He is a distinguished man. But he is touching on a point which is totally irrelevant to what he is supposed to speak on, to the subject before the House now. He is not speaking a word or advancing a single argument on that subject. Why should he trespass into other parties' internal affairs? Why speak about things which come in the papers and which have nothing to do with the facts and realities?

SHRI RAJNARAIN (Uttar Pradesh) : It is a reality.

SHRI AWADHESHWAR PRASAD SINHA: The Chair is there to say that. Who is the hon. Member to do it?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order, order. Please resume your seats.

SHRI RAJNARAIN: I know more than the hon. Member.

SHRIMATI LALITHA (RAJAGO-PALAN) (Madras): I want to make

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mentioned bji Shri Dahyabhai Patel should be expunged.

SHRI BHUPESH GUPTA: Why expunge? You can say "no" to it.

SHRI DAHYABHAI V. PATEL: I do not understand why Congress Members have become so sensitive when I say things which are so glaring.

SHRIMATI LALITHA (RAJAGO-PALAN): On a point of order, Sir. All this has nothing to do with the business before the House. This concerns only a party and the Opposition should not discuss all this here.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is the point of order?

SHRIMATI LALITHA (RAJAGO-PALAN): The point is that the hon. Member should not be allowed to say anything about other parties. That does not concern the House now.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, I think that you realise that in the normal democratic process elections to . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let us confine ourselves to the Bill.

SHRI DAHYABHAI V. PATEL: Exactly. I am making my observations on the Bill only.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Only on the Bill.

SHRI DAHYABHAI V. PATEL: Exactly, Sir. It is on the Bill that I am speaking.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Whatever is relevant to the Bill, I shall allow. Whatever is not relevant to the Bill, I will not allow.

SHRI BHUPESH GUPTA: Sir, on a point of order. We speak of a

"lame duck" session. We say there is a lame duck sitting of Parliament. That is the expression and we like the words, though thsre is neither a duck nor anything lame. These are metaphor:\*, similes. Similarly glamour and so on. These words we can use, and these and the reference to the ruling party are absolutely relevant. It ma;\* be a tiger session or a lame duck session and . . .

SHRI AWADHESHWAR PRASAD SINHA: There is no point of order.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Sinha, I have to control the House, not you. What is the point of order, Mr. Gupta? I find no point of order in what you have said. There is no point of order. Please sit down.

SHRI BHUPESH GUPTA: I say everything is relevant.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please resume your seat. Yes, Mr. Dahyabhai Patel, continue please.

SHRI DAHYABHAI V. PATEL: I was pointing out that this is a welcome measure and that the Government had done well in accepting the suggestion made by the elected Members and the leaders of the parties that their should be no lame duck session. Consequent on that it was expected that the Congress party-which happens to have the majority in this House, xnough a very doubtful majority, a majority which may vanish tomorrow as it has vanished in Uttar Pradesh-should behave accordingly. I do not see why my friends should become so sensitive. We had very nearly a "scene" about it in the House when the Short Notice Question was being discussed. Why should people be so sensitive, I don't know. Two Members, who were, I think from U.P., were having a heated argument in that conrner when the Short Notice Question was being dealt with in the House,

AN HON. MEMBER: How is all this relevant?

SHRI DAHYABHAI V. PATEL: It is verv relevant. Why should the Congress Members become so sensitive? They should realise that the times have changed. An hon.. lady Member pointedly referred to a Guja-rati couplet-

पीपल पात खरंतां हसती कूंपलीयां,

मुझ न पात्यु तुज गीलरो झरा बायुजीयां।

It was most appropriate. The lady Member sitting opposite said it and she happens to be m^ sister.

What we have suffered all these twenty years you will have to suffer. The times have changed and they should recognise that and adjust their behaviour accordingly. If they do not dfc it then what happened in the matter of the elections to the Congress Execuive recently, will happen again. You cannot force peop'e in a democracy. The will of the people will prevail whether you like it or not, and in this country democracy has come to stay. It has acquired a type of maturity which unfortunately under the towering personality of Nehru it did not acquire. After the weight of that towering personality had vanished, democracy is coming into its own. Let us realise that fact. Therefore the Government must realise and respond and change its behaviour accordingly. What happened in U.P. only a few da'ls ago wi'l happen perhaps in Andhra tomorrow and in Mysore the day and in New Delhi also at no distant after Please remember that. Therefore, date. let the Members of the majority party first leam to control their temper and listen patiently as we have listened patiently to the long orations and sermons that they have been in the habit of delivering for so many clears. Not only Members but Ministers a'so were delivering long prepared speeches of their Secretaries. What is the result of all this? We see that. Where are we today? With all *the* promises

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the country now? In these twenty years the country has gone down financially, economically and worst of a 1, morally. The country has voted against you primarily because of the moral degradation that you have brought upon the country and morally the Congress party is not entitled to sit there and if they were a bunch of honourable people they would have resigned long ago.

BHUPESH GUPTA: SHRI Mr. Vice-Chairman, we are very happy to support this particular Bill which has been brought to validate or bring it in consonance with the Ordinance. Now I wish to deal with the concept of the ame duck session. It is a good tiling that the session was abandoned but we are a little sorry that some people in the Congress Party wanted the so-called lame duck session to be convened in order to utilise the Congress Members who had not been elected for certain party purposes. These in the Press. Therefore reports were even over this matter there was controversy. What was that purpose? They thought that had been if those old people called. those Members who were supporters of some gentleman wou'd be in a position to do a little canvassing for the leadership battle. Well, others thought that it would not be to their advantage. Therefore when the Congress Party decided on the question of the lame duck session, I must say/ that the decision to some extent was. clouded by certain welcome extraneous and none too considerations. Those who wanted the session to be called were putting pressure but ultimately the Opposition won and I think on this occasion must we congratulate the Opposition. After the elections, when the opposition parties in some places fought each other, were over they all came to a common agreement that they should vote together in order to stall this lame duck session. Well, it was done. Here I say there are matters on which the Opposition parties

### [ahvi Bhupesh Gupta].

in Parliament despite their serious ideologica' and political differences can combine and force the hands of the Government as indeed was done in this particular case.

But the issue involved is not merely one that concerns the Opposition and the Treasury Benches or the Government Party. The issue is one which concerns the functioning of parliamentary institutions, the functioning of the parliamentary system. I think ue should not have provided for this kind of session being convened in ouv Constitution. After all, when the elections are over then the old Parliament or the old Lok Sabha or the o d elected body goes out of existence and becomes really defunct. Technically still it may remain till the Election Commission by issuing a notification constitutes the new Lok Sabha or till that particular Lok Sabha gets dissolved but po itcially and morally that particular Lok Sabha, the outgoing Lok Sabha, becomes defunct the moment the election results are out.

Here I would raise another question. In some other countries, before the elections are fought the Parliament is dissolved. The House of Commons, as you know, is dissolved before the election. I am not suggesting that it should be done exactly in the same wayv here but this thing shoud be considered. I am not suggesting that it should be dissolved; we need not dissolve it. It shound be there but the moment the poll results are out, the moment the Election Cmmission declares the poll results, immediately there should be an announcement constituting the new Lok Sabha or the new Assembly and simultaneously, ipso facto I would say the old House, whether it is Lok Sabha or the Assembly, should be deemed to have Keen dissolved, An amnoundement can be made in order to maintain the formality. It cannot remain even for two or three days because then you will have two sets of Parliament. Suppose you do not dissolve it, the

lame duct session comes with the old Members and there are the newlyi We will have at elected Members least for that duration a larger number of Members of Parliament than the total strength of the Lok Sabha. For example, if the lame duck session had been held on the 13th March, we would have had perhaps 700 Lok Sabha Members or, say, 600 Lok Sabha Members whereas the strength of the Lok Sabha on that date would be only 500 or so. Because the old House had not been dissolved it would and yet you have been in session would have had another set of new Members who had been elected. That anomaly is not a good thing. That is why I say that the matter should be considered as to how best we can evolve a system where there will be no such anomaly. It may well be on the 13tn March one Member would have sitting in the Lok Sabha representing a particular constituency if he had been and defeated in the election another would be waiting outside to be summoned to come and take his place in Lok Sabha. This is an anomalous situation. It is not for me suggest how to solve to this Constitutional and political ingenuity are called for in order to And out a proper solution and I think the matter should be thought over a little. It thing good not a and the is Government itself should have done it but even about this they faltered. First of all they made a statement to say that the lame duck session shall be he'd and later on they had to change their mind and announce that the session would not be I think the Government should held. have put themselves in not this position. They should have taken a serious note of the electoral verdict. This time the verdict had been qualitatively different from the verdict in the past for the simple reason that the Congress Party, had been shattered in many places very severely and the mandate of the people was clearly and decisi-veily against the reinstallation of the Congress Governments anywhere in the country if I may say so. Of course,

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cerainly in Parliament a few seats more were obtained but that is another aspect of the matter which should be bocne in mind.

As far as the other thing is concerned. I think we should not be bothered so much about the lame duck business Even now there are lame duck Houses. What happens to the Legislative Councils in the States? They do not reflect the electora<sup>1</sup> verdict of the people. These Legislative Councils in the various States, wherever thc-vi exist today, do not reflect the mandate of the people. Already you have a peculiar situation where you have in the Assembly one Party or one block controlling a majority and forming the Government while in the same legis'ature in the Council those who sit in the Opposition in the Assembly happen to have the majority. This is an anomaly and you may call it lame duck or whatever it is but this matter is serious because when the session of the Assembly is called, both the Houses are called to meet. That is why I am dealing with the other House also. Now take the example of Punjab. The Punjab legislature has been obliged to take up the question of the abolition of the Council. I think the State Councils should be abolished; the Legislative Councils in the States should be abolished. Here as far as Rajya Sabha is concerned, we can discuss that question because it is a different concept Here again we have the lame duck business because we also meet when the session is inaugurated.

SHRI G. RAMACHANDRAN (Nominated): Will the hon. Member at a suitable time move a motion for the abolition of the Rajya Sabha? And I promise my support.

SHRI BHUPESH GUPTA: I am very glad but we shall consider it. As I said we have a different concept here. Rajya Sabha is supposed to represent the States. That is the idea but the Council is not there to represent the Districts or anything like

that. Now it is conceivable in a parliamentary agreement to have two Houses as such as we have in Italy. Under the Italian Constitution they have a Senate. The Italian Constitution was framed with the participation of the Communist Party there. They have a Senate there. In France also they have an Upper House. There also the Constitution was framed by other parties but I believe the Communist Party at that time when this was done was in the Government for a short while. Anyhow it is there. I have a suggestion to make here. If the Rajya Sabha continues in the way it is continuing, then it had better be abo'ished. I frankly say that unless you reconstitute the Rajya Sabha in a proper way\* it will become some kind of an anachoronism in our constitutional set-up. You see what has happened today. I am very glad that Mr. Ramachandran raised this question because it gives me an opportunity to elaborate the point a little. You know, in the Lok Sabha the Congress majority in a House of well over 500 seats has been 'reduced to 41 while in the Rajya Sabha-this House is supposed to be indirectly elected-where the number of seats is less than half that in the Lok Sabha, the Congress has a majority of 155.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): But Mr. Gupta, unless you change the Constitution, this is bound to happen. The position in the States is to be reflected here but it will take ime because one-third of the Rajya Sabha changes every two years. There is no question of any lame duck. You have to go by the Constitution.

SHRI BHUPESH GUPTA: Therefore, I say change the Constitution.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is a different matter. Come to that.

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SHRI BHUPESH GUPTA: I am coming to that. He raised that point. You are quite right. I am not disputing what you are saying. Now, an anomalous situation has arisen. What is the situation today? In the State Legislatures, all put together, we, who are in the Opposition, are in a clear majority. Those gentlemen and ladies, who are sitting here, are in a majority in the majority of the Sta.es today. Not only that. Take the latest census figure. I have found it out from the census office. India's population today is 507 million-not 1961 figure. According to that if you take the States' figures, you will see that 300 million today have gone out of the orbit of the Congress rule at the State level. Even as I speak here today, Rajasthan, not counting 228 million people live under Governments which are non-Congress Governments. Clearly three-fifths of our population today, even under Ihis Constitution with all its limitations. have discarded at the State level Congress rule. Now, what happens to the federation? The federation should not be a constitutional usurption and yet it is so today. Here, in Parlia-\* ment, well, the Congress Party, discarded at the State level by three-fifths of our people, controls this federal Centre. When such a situation arises, two things happen. Either the concept of federation becomes a casualty in the long run or the unitary concept grows and a kind of constitutional crisis and, later on, a political crisis begins to grow, and the symptoms of it you see now. If today the Rajya Sabha reflected even 75 per cent of the nation's mandate, the nation's post-election composition of political forces the Legislature level, the Presidential at election would have been determined by those who sit in the Opposition and not by them. As you know, the votes in the Presidential election are counted or computed in a particular manner. In the States we have а clear lead over the Congress Party. In Parliament we would have had a lead, even with their 41-Member majority in the Lok Sabha, were it not for the

fact that the Rajya Sabha Members have a weightage in favour of Congress Party of the order of 150 Members, which, translated in terms of Assembly Members, clearly come to 500 Assembly Members. This is the As you know, the value of position. Parliament's total voles and the value of all the Assemblies put together are equal. That means the value of the votes of 3,000 people is equal to the value of the votes of 700 people. We are 700 Members, value of the vote of a Member f Parliament is roughly four times value of the vote of a member State Assembly and we constitute electoral college.

Now, this is very interesting. We have a lame-duck Presidential system. Now, the Congress Party today understand it. Thev are afraid of the now. That is why they are not in i position to lay down the rule. The moment we have suggested names, almost afll the Oppos parties agreeing together, the (gress's decision is in it least, for the time being. abevance. They discussing as to where the risk is and which candidate is more risky from their point of view and which candidate is less risky. I can understand that from their point of view, I am not concerned with the P] dential election now, but that only shows that the entire parliamentary system, the scheme of it, has comi against certain political staggering realitif our life Adjustment called for. It is a good thing. 1 made an adjustment in cancellins;, lame-duck session, but that is nothil *i*. That is only a drop in the oc Now, the situation is such that many more such adjustments will required.

Therefore, I am coming to the legitimate point that you raised, think the time has come for us to consider an amendment to the Constitution, especially the provisions concerning the Rajya Sabha and the State Legislative Councils. It is I absolutely It cannot be I that democracy essential. should be allowei

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be held to ransom or parliamentary institutions should be allowed to be held to ransom by an artificial and unrealistic majority which has outlived its sanction, as in the case of Rajya Sabha. This is what I say. It is absolutely essential. Some of us may fa'll in the process. I agree. I do not mind it. After all, who are we? We are here to serve our parliamentary and democratic institutions. If some of us fall in the process, we may treat ourselves as martyrs to a great cause. Therefore, when I say this thing, it is not in a personal sense at all. I think it would be a good thing. Whether you retain this House or not, it is a matter to be discussed. If so, how are we going to retain it? What should be its composition? How should its composition change? After the general elections it has to adjust itself to the realities of the general elections and the result of the general elections, in the event of a big hiatus developing between the mandate of the people and the reality and the existence of the Rajya Sabha. Today a big gap has arisen between this House and the national mandate in the election. I do not say that it can be overcome immediately, but certainly you have to apply your mind to see that this gap is narrowed. If we do not do so, certain other forces may be at work in order to undermine the whole thing. Therefore, parliamentary institutions at this level have to be changed, if I may say so.

Well, you have seen the demand has come from a number of States for more federalism. Our Constitution is a cross between the concept of federalism and the concept of a unitary government. Decisions were not taken in a forthright manner by those who framed the Constitution as to whether India was going to have a really federal system or a unitary system. The federal system does not mean that we have undone unity. No. The United States has a federal system and yet the unity of the United States is very well maintained. The Soviet Union has a federal system where the States have even the right

given under the Constitution to secede, if they like, and yet they are a strongly unified country. Therefore, this thing should not be counterpoised, namely, federation and unity. Unfortunately our constitutional lawyers at that time or those who formulated the Constitution did not apply their mind partly because they did not know or could not foresee perhaps how the situation was going to develop, even though they had before them the example of the American and certain other Constitutions by which they could go and settle tha matter. This very, very important point I want to make in this connection. Therefore, the Government should realise that times have changed; the canvas has changed; the picture has changed; new forces are in operation. That is why more of such adjustment is called for. Adjustment cannot be brought about by Ordinances. The Constitution in some cases will have to be changed.

Here I may say before I end that the Central Government, if I may say so, must develop now a federal outlook, not in words but in practice. A federal outlook means a complete reorientation of their old ways of thinking. When they were ruling under the sunshine of monopoly of power at the Centre and in the States, they were conditioned by a certain political reality which bred in them arrogance, authoritarianism and love for concentration of power all along the line. Today that landscape has changed where you have to find your course when a number of States holding power under different types of party Government co-exis; side by side along with the Centre which may not be in the hands of a party which controls even threefourths of the States or two-thirds of the States or even half of the States as is .he position today. Therefore, I think it is absolutely essential that a federal concept should be developed.

Here comes the question of the functioning of the Central Government and the functioning of our

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[Shri Bhupesh Gupta]. Parliament. Mr. Vice-Chairman, in Parliament we should function now more as a federal institution. In the past the Congress ran it as an instrument of unitary system although with some federal strain in it. Today it is not possible. You have to function in Parliament as the centre of federal authority, and if you do not so, you will be creating a crisis in our political life the responsibility for which would rest on you. How to function in this concept of federation is very, very important. First of all you have to develop an outlook of adjusting to the realities in the States. You must think that the time has come when there should be a diffusion of authority and power including financial power. Financial powers are very important. Now you should be directing your course in such a manner that the constituent States of the Indian Union assume more and more responsibility and authority; not only that, but a greater say in the matter of resources without which the responsibility cannot be discharged. Therefore, autonomy in the sphere of economy and the management of the economy have got to be enlarged if the federal concept is to flourish at the Centre. If you dry up the springs of federal power, federal system at the State level, what goes under is the federal foundation here. It may look temporarily as if you are in authority but you will be undermining thereby the very foundation of a federal system if you come up and destroy or choke the spring wells of power or authority at the State level.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I may tell you that you have taken 25 minutes.

SHRI BHUPESH GUPTA: A few minutes more. I am not bringing you glamour and other things. Glamour is a part of bourgeois democracy; glamour is a part of bourgeois parliamentary system; glamour is a part of bourgeois diplomacy; that is why Ambassadors must have beautiful wives, as you know very well. Therefore, I am not going into all that. I say vou must understand the import of the cancellation of the lame duck session. We must wake up to the course that we need to take. Many things will now happen unforeseen in the days when the Constitution was framed some seventeen years ago. Many things are now happening. They are happening before our eyes. I think by and large you subscribe to certain democratic concept. We should bring our collective wisdom and collective thinking to bear on the theme and the subject in such a manner that we can review our constitutional practices and conventions and even the provisions of our Constitution in the light of reality. A constitution gets ruined sometimes if it is dogmatic, if it is rigid, if it does not know how to answer to the changing times and the changing situations. After all a constitution is supposed to serve a policy, a changing political situation and economic situation. It is supposed to give urges to the political, economic and other aspirations of the masses at the level where the Constitution operates, and therefore it is absolutely essential that we make certain changes.

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Mr. Vice-Chairman, I am very sorry that we do not have the chance because of Rajya Sabha-and therefore, I feel very guilty about it. As I walk in the street, people will feel that I belong to a community of men in this House which is preventing the Opposition from electing the President as the Opposition likes. This is not a happy position for one to be in. People ask, what are you? Once I went to England in 1953. I met some of my old Communist friends in the student days-they were all well placed in life. They said: "Lord Gupta, how are you"? They thought that this House was a kind of House of Lords. Even though they said it jokingly, it is so. We should not become a kind of House of Lords. Now Mr. Vice-Chairman, why should we as the ruling party—when I say that, we are a ruling party, you are a ruling party, they are also a ruling

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be interested in maintaining a Second 10 Chamber if we think that only those who can get directly elected should have the say? "That should be the general principle. HEven Min monsome places for some Feasion the bicameral systemi obtains, thed Second Chamber should not have the veto over the mandale of the people, of I think, as youisknow: this place has become a place for retiring people." What is this Chamber? As far as the Government is concerned, they rether people here. Why should Governors Become Raiya Sabha Memberseza do"not" under? standow With all gespect to them, T personally take thein very much. But whyshoutd Governors become Menbersloppothe Hajya Sabha after they retireus after serving thice times as Governors? SVThey is coment to "Raiva" Sabhanat the fag end of their life.

n'ration of power, to the monopoly power, resulting in the first place

SHBI-DISLOCISEN IGUPTAIS (West Bengal)(3m Thew) come! as (a) or hinated? gether and will bring strengenedmaM ir parliamentary institutions, enlive

SHRIOBHUPESHibGUPTA?d Tucatt understand, i but "Workingtion" is done by whom20"Byothen President?" The President acts on whose advice? On the devernment sd advice. Which is thats'y Government? The "one-party Congress & Goverimment!? Here' nom?nations will abers there. 5 Every two years the Congress Government Will advised the President and the Presiz dentadwillumominate. But to bring in people of science and so on from the country as under the provisions of then Constitutioni, now ean werleave this task to the Congress? I say the Congressishould also be a party to the decistors, momination, but why should

For bexample, inditheuchon-Congress Status swhytashoulduntheynohavetsCongress Governors? Tell meolo Iadthere 396 RS---3.

[Shri Bhupesh Gupta.] an shattmarkid parties and notesifitzui yna tri swwasten sy obede of and and and thead totringititzing that and the facture and a terring and the and facture and a terring and the and facture and a some shatten ad ratioitulos reado some bas beakiloas a buode a should be found in order to meet cerfain constitutional intricacies. But. whomshould the Cubilite here hominate the Gavernors of stande "noti-Congress" Statesleoner Bartyo Making an IMpost tion on nine anon-Gongress Governments that they should take the The lame-duclooiedsicati lorerangeyoo

tion of the lame-duck session should Sunnase and Congressmaninged very ad loyal and very rigid Cangressman like to Mrianananiviganer an einstinitional appainted, ast the Geverner. is upmeetes he gees to West Bengel and there dis ts a clash between kim jandi the Councilner of Ministers, And suppose a consti-

or Ministers, And suppose a consti-tutional situation arises thereafter has to completely bow and heromen very good in this matter guine, has I to resign. Now way, do you areataiw such a situation. Therefore today my do suggestion is this that on nadvisery no body, should be created of all mond if Congress Chief, Ministers of the States. Congress Chief Ministers of the Statesmit and that Advisory Committee should adt be presided over by the President of nos be presided over by the President of nos India. And in that Advisory of the president in the Prime Minister will be a bound the representative of the Center address that Advisory for the Center address that Advisory of the Center address that Advisory of the Source address that Advisory of the Source address that Advisory of the personnel address that advisory of the personnel address the Governor, keeping in view. the inc of the Governor, keeping in yiew theinp changing reality of the situation and inw then a recommendation should shad and made then and there and a panel <sup>n</sup>hade then and there and a pant. <sup>Should</sup> be given. The President will <sup>a</sup> under "convention, be called upon to <sup>n</sup> under "convention, be called upon to <sup>n</sup> upon the second second be that <sup>n</sup> upon the second second be that <sup>n</sup> upon the second second be that <sup>n</sup> upon the second second second second second <sup>n</sup> upon the second se 

si understandable" because, let the Swatantia Party have its that when it has succeeded in getting the man-date of the oillogie of Let manning the date of the oillogie of Let manning the

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[Shri Bhupesh Gupta.] and democratic parties also have their trial when the people have mandated them to rule their States. All these factors should be taken into consideration.

These are only suggestions, by no means are these exhaustive suggestions nor perfect ones. But along these lines we must work.

The lame-duck session—the abolition of the lame-duck session should be the beginning of a new chapter, of the rearrangement of our constitutional activity, of our constitutional approach, at the parliamentary level, at the governmental level, at different levels. That is my suggestion.

I do not wish to say very much. Many things I could have said. But I would like only to say here that with regard to the Rajya Sabha and other things, this matter needs a little consideration now. Let us take a little time if we must take a little time. My suggestion, therefore, is that the Central Government should convene a meeting of the various Opposition parties and also of the Congress Partytheir representatives-and discuss this matter as to how certain constitutional positions have to be adjusted to the reality, quite irrespective of which party rules which State, or what is going to come. This has become very essential.

Well, finally, before I sit down, I am very glad today that the lame-duck session is going, into the background. What we want is not a lame-duck session but in its place, a roaring tiger session against the Congress policy. Well, that is the need. That is made possible because not even the arrogant Congress Government could ignore the temper of our people, the mood of our masses. And the representations made by the representatives of the people acting together in some places and acting in other places differently brought down the Congress in this manner. The abolition of the

lame-duck session is a sign of victory of our people.

Here, before I sit down, I just want to say how, when the election results were coming out, the British evening papers gave their headlines—"Shock after shock in India's elections: right and left hits to Mrs. Gandhi". That was how the British papers ran their headlines on the 22nd February as the results were coming. It is true that the lame-duck session has been hit by the election results. Therefore, I think it is essential that you take note of it. People have won; people have made impression even before the new their Parliament met. And it is all to the glory of our people and the electorate that they dealt such magnificent and destructive blows to the ruling Congress Party, to the concentration of power, to the monopoly of power, resulting in the first place in the abandonment of the lame-duck session. I hope these forces will go together and will bring strength to our parliamentary institutions, enliven them further and adjust them to the changing patterns of our political and social life with the common man coming on to the top of the world. The new Parliament has begun with the reduction in Congress Party's influence, it is a great augury, a good beginning and a heartening task. I hope this will continue in the coming days and years so that by the time we reach the next Parliament, the Congress Party will be turned into a minority and assigned the opposition. Change of seats in place is essential for the sake of The lame-duck session has democracy. been slaughtered but the lame-duck Government has to go.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): If the House has no objection, we may sit up to 1-30. Shall we sit up to 1-30? (*After a pause*) Well, then the House stands adjourned till 2.30 p.m.

The House then adjourned at seven minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभापति महोदया, वैसे तो अपने देश में तीन बार पहले भी आम चनाव हए, लेकिन उन तीन आम चनावों के बाद व परिस्थितियां प्रगट नहीं हई जो इस बार चौथे ग्राम चनाव के बाद हमारे सामने आई हैं क्योंकि तीन ग्राम चुनावों के बाद भी केन्द्र में और प्रान्तों में कांग्रेस पार्टी ही बहमत में रहती ग्राई और एक ग्रलग वात यह भी हुई कि जो चुनावों के पहले केन्द्रीय मंत्रिमंडल के सदस्य थे उनमें से अधिकांश जीतकर आते रहे, लेकिन इस बार इन दोनों चीजों में परिवर्तन हम्रा है। मैं उन सारी बातों को नहीं दोहराऊंगा, जो मेरे मित्र श्री भूपेश गुप्त ने इस सम्बन्ध में कहीं हैं, लेकिन आज हिन्दुस्तान के जनसाधारण को इस ग्राम चनाव के कारण एक ग्रवसर मिला सरकार की नीतियों के सम्बन्ध में राय बनाने का, उसको आगे मौका दें या न दें उसके बारे में निश्चय करने का और देश के बहत बड़े भाग में व सरकारें जो आम चुनाव के पहले थीं बदल गई हैं और केन्द्र में और केन्द्रीय मंत्रिमंडल में भी सब बड़े बड़े दिग्गज इस चनाव में हारे। यह स्वाभाविक था कि ऐसे मंविमंडल को ले कर जिसके अधिकांश लोग चनाव में हार गए, कांग्रेस के लिए भी बड़ा ग्रटपटापन होता अगर वह उन्हीं लोगों को जो चुनाव में हारे हैं उन्हीं के माध्यम से इस लोक सभा का ग्रधिवेशन ब्लाने का प्रेयत्न करती । मैं इस वात के लिए उनका अभिवादन करता हं कि उन्होंने यह व्यावहारिक सूझाव मान लिया श्रौर एक अन्तरिम कालीन अधिवेशन जो चुनावों के बाद हुन्ना करता था उसको स्थगित करने का फैसला किया ।

इसी सवाल से दो प्रश्न श्रौर खड़े होते हैं। इस बार ग्राम चुनाव के पहले भी देश के कुछ हिस्सों से यह ग्रावाज ग्राई थी कि यह फरव री का महीना आम चुनावों के लिए उपयुक्त नहीं है, हिमालय की तराई में ऐसे अनेकों भाग हैं जो बर्फ से ढके होते हैं, जहां वर्षी होती रहती है और वहां पर चुनाव के लिए उस समय स्वाभाविक स्थिति नहीं होती श्रौर इसलिए यह मांग की गई थी कि इन चुनावों को इस समय न कराया जाय, उन प्रान्तों में जहां पर बहुत बड़ी मात्ना में चुनाव प्रभावित होते हैं उन सारे के सारे प्रान्तों के अन्दर फरवरी में चुनाव न करा कर आगे कराए जांय, लेकिन कुछ मजबूरियां सरकार ने वताई श्रौर कहा कि चुनाव इस समय होना चाहिए ।

उसमें एक भजबरी हमारी एक अप्रैल से शरू होने वाले आधिक वर्षकी मज़बुरी है । ग्रप्रैल के पहले सारे चुनावों के बाद---लेम डक सेशन में ही क्यों न हो--वोट झान एकाउन्ट लेने की म्रावश्यकता पडती है। इस बार राष्टपति महोदय ने अपने भाषण में इस ग्राथिक वर्ष के बदलने के प्रश्न को छने का प्रयत्न किया है। मैं समझता हं कि भारत वर्ष की साधारण परिस्थिति में यहांकी सारी कृषि उत्पादन की समस्याओं को लेकर हम चलें तो यह प्रश्न धीरे धीरे एक व्यावहारिक कठिनाई के रूप में सामने ग्राता जा रहा है कि हमारायह आधिक वर्ष एक ग्रप्रैल से शुरू न होकर वर्षा के बाद शरू होना चाहिए ताकि हमको रबी की फसल का सही म्रांदाज लग जाय ग्रीर यह जो एनोमेली बजट पेश करते क्षमय हर बार उपस्थित हआ करती हैं कि हम अपनी ग्राय की स्थिति के बारे में ठीक प्रकार से निर्णय नहीं लें सकते. उसका भी निराकरण हो जाय । मैं चाहंगा कि इस प्रश्न पर समय रहते निर्णय हो जाय और हम आधिक वर्ष के प्रारम्भ को वर्षा के बाद स्थगित करने का निर्णय ले सकें । फिर झाम चुनाव के प्रश्न पर जो प्रेंगर रहता है टाइम का, समय अनुकूल न रहते हए जो फरवरी के महीने में कराने की मजबूरी होती है, और हर बार हुआ है, वह भी

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### ेश्री सन्दर सिंह मेडारी]

सामले न आए । यह कुम्भ का मेला लगभग उसी समय आकर अटक जाता है जव आम बुनाव हम कराता चाहते हैं। सदियों के मौसम की वर्षा, बर्फ, स्रोला और तराई के के मैं मौसम की खराबियां हमें हमेशा तकलीफ देती हैं। इसलिए इन दोनों सवालों को हम जोड़े और यह निश्चय करे कि आम जुनाब के इस महीने को हम फरूवरी से आगे बढ़ायें यें और यह बडा सरल हो जायगा जगर हम आधिका वर्ष के प्रारम्भ को इसके साथ जोड़ कर उसको बर्षा के बाद स्थगित करने का निर्णय लें।

चुनाबों के सिलसिले में एक प्रश्न यहां पर राज्यों में जो परिषदें हैं उनके भंग करने को उठा । इन परिषदों का गठन, परिषदों की रचना ग्राज की राजनीतिक भावनाओं के साथ सेल नहीं खाती । मैं यह महसस करता हं कि राज्यों के ग्रन्दर परिषदें तोड़नी चाहिए । राज्य सभा का प्रकृत में भी। सानता हं भिन्न है । इन तकों का में दोहराना नहीं खाहता । पाड्य सभा रहती ही चाहिए इस मत का मैं नहीं हूं । साथ बैठ कर सारे राज्यों का साम्नेहिक विचार करते के नाते. सज्यों के प्रतिनिधि तो कवाती हम् अपने कर्त्तका का आलगः करें-स्प्रज्ञातंत्रण के परिणामों को एडवर्सलो प्रभावितः करने की दृष्टि से नहीं-इसके लिए खाज आवण्यक है कि राज्य सभा का कम्पोजीशन ऐसा हो कि राज्य सभा से आम चनावों की आजनाओं का सही प्रतिनिधित्व हो सके । इसको हम किस ा तरह अपने सहां लाग करें ताकि राज्य सभा का सठन समेर सज़्य सभा के अस्टर अंटे हए । सदस्य देश के अन्दर उभरती हुए राजनीतिक परिवर्डन के मार्ग में रोड़ा न बने, बा बा उसस्थित न करें और सार्वजनिक रूप से जो मेन्डेट हैं। देश के बहमत को उस जहमत को हम सही: रूप में प्रगट करवाने में सहायक वर्षे, केला-मार्गदर्शन दे सके इसको पुण्ट करने के लिए-हमारा-सहःइत्स्दीट्युग्नन म**दद** दे सक्षे, लोगों की राजनीतिक भावनाओं के बिकसित होने में किसी प्रकार की बाक्ष का अहसासलन होल्ल

भगवरी होनी हे, घोर हर धार हवा ह, वह भी

इस प्रश्न पर हमें गम्भीणती के<sup>।</sup>माथ विचार नाउनाः।चाहिएः ।babtu उससिए के सांक भौर में कहना चोहता है कि इत सब परिसेस्यतियों में अगर हमें राज्य समा की आवण्यकता यनभव नहीं होती हो में इस पक्ष का रहंगा कि इसका समाध्त कर देने में हमें कोई हज तहीं होगा । मैं यहां का सदस्य हं इस वाते में में इस प्रश्न को नहीं ले रहा, लेकिन यह बात साफ है कि कम से कम झलग अलग राज्यों में . अलग-ग्रलग विधान-परिषदो को कासम रखना उचित नहीं है। मैं चाहंग कि जब यह प्रधन नेए सिरे से उठा है वो कम से कम सरकार ग्रब जो नई विधान परिषदे बचाने का फैसला कर रही है उसके सम्बन्ध में यहा पर हम विचार करने के लिए सजवर होना न पड़े। इस वात को सरकार आभी से सपने विचार में इब्रे कि इस बदली हुई राजनीतिक प्रसिद्धति से अब मध्य प्रदेश या और किसी प्रदेश में लेजिस्लेटिव कोसिल की कोई आवश्यकता सही प्रतन्ति होती, सीर इसके लिए प्रेयतन न करे ।

इस देश का अपना एक कैरेक्टर है। हमारे देगे का एक जन-मानस है। हमने अपनी प्रशासनिक सुविधाओं के आधार पर इनको राज्यों में बोटी है परन्त हमारे अनुभत का गुकता पर हमारे सारे लोगों की साबदे-णिकता पर उन राज्यों की प्रशासनिक व्यवस्था-ग्रो के ग्राधार पर कोई भी ग्राधान, किसी प्रकार की बीट पड़े ने में संमर्कता है हम उन प्रजासनिक सुविधायों को बहत ज्यादा वजन दे रहे हैं और इस मलभत एकता को, साब देशिकता को हम भेगाकर उसकी मजरग्रदाज करनी चाहते हैंगे हमने जपने देश में एक संघातमक जासन प्रणाली 'स्वीकार की 'ग्रीर' वह क्रोज तक इसलिय नहीं अखर पाई कि हम सारे देश में कांग्रेस पार्टी का ही शासने रखते थे ग्रीर जो कमिया छस संघत्मक शासन प्रणाली के ढारा देश की एकल्मिती और एकती को प्रगट करने में जो गंजाइश थी वह एक पोर्टी की झी साबेदेखिकताइ सव राज्यों हो कांग्रेसः पार्टी का भासनः कोतेः के कारणः । इत्ररः कुछ (हासा य यह जासन वाहे वी हि तर

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नहीं पायी । लेकिन हमारे सारे देश का एक मानग है, हम सब एक जन हैं, हम सारे एक देश के निवासी हैं। यहां पर कहीं भी हमने जोड जोड कर भानमती के कूनके को इस देश के संय में शामिल नहीं किया है। खब रियासतों में युवग युवग पाहियों का शासन था रहा है. ापरत्व किर भी ऐसे प्रश्न हैं राष्ट्रीय महत्व के, जैने ग्रेन्न की समस्या है, सरक्षा का प्रक्त है. राष्ट्रीय विकास के सवाल हैं----ये ऐसे सवाल हैं कि जिनको हम एक राज्य के दायरे में मोमित नहीं कर सकते। एक राज्य की सम्पन्नता ..दूसडेल्याज्य का भूखापन; दोनों एक दूसरे को प्रमावित किये बिना नहीं रह सकती और हम न्य सिरो से इस देश की एकात्मता को अपेर · बकः देने के लिये, ' उसकी संघल बनाने के लिये हमें निश्चित रूप से विचार करना चाहिये। हत लताकों के बाद ये सारी चीजें बहत तेजी से 'हनारे सामने आ रही हैं। मैं चहिंगा, जब इस इस रिप्रे जेन्टेशन आफ दि पीपल ऐक्ट में अमेन्ह-मेळ पर विचार कर रहे हैं तो जो चुनावों के कारण देश के अंदर आवश्यकताएं प्रकट हुई है, हम दो : व्यवस्था ्संबंधी भी, उसके साथ "साव देश को बलवान बनाने की कल्पनी करके हमने ग्रलग झलग पार्टियों को मौका दिया है अलगः अलगः सरकारें यनमे का P'लेकिने 'वह धनग धलग पार्टियों को मौका देने का मतलब यह नहीं है कि हम उत्तर राज्यों की इकाइयों को अनक करना चाहते हैं या उनमें से देश के अवर कोई नयी चीजे पैदा करना काहते हैं जो सब राज्यों में केवल कांग्रेस की राज्य .सरकार्ते, ब्रेनने के कारण मैक नहीं होती थीं---इन को जो जो जो जोड़ने की, छम निर्माण करने को कोशिश ल करें। मैं चाहमा कि इन चनात्रों) से बंदा होके वाले छन मलभत प्रश्नी पर विचार करके एक नया नाति निर्धारित करन का हमें जल्द से जल्द मौका खेला जाहिये । araana lon son norseas norman

SHRI D. L. SEN GUPTA: <sup>•</sup> Madam<sup>1</sup> D\$PVrtyr.Ctairmam,-'I-' support the Bill i&ndnJriam>!©laid that ttifeprocess Of're<sup>1</sup>thinking has started. In this process, ma,ny,things,must be done. I would particularly, draw the attention of the ,hpn,, Minister-.and .of this House to certain anomalies that, you find in the Constitution Scheduled Castes Order, Pan XIII, West Bengal, they appear on pages 57 and 5'8 df the Manual of Election Laws. I am referring to certain features of that. In West Bengal, throughout the Slate, certain castes numbering 12 are considered Scheduled Castes. Then there are 41 castes in respect of which the heading is "Throughout the State except r,t-Pm-ulia district and in territories transferred from the Purnea district of Bihar". These 41 castes who1 are Scheduled Castes in Bihar, are not Scheduled Castes in these two districts, but so far as the rest of West Bengal is concerned, these 41 castes are Scheduled Castes.

### THE DEPUTY MINISTER IN THE •MINISTRY OF LAW (SHRI D. R. CHAVAN): Madam Deputy Chairman, what .is the relevance?

SHRI D. L. SEN GUPTA: The relevance is to what are the processes you have got to adhere to. You have i started I have prefaced my only one process. If /you did not speech by saying that. follow it, I repeat that i[there, .are- many things to be done. iThis is an amendment and we are entitled, to refer to the difficulties of ithe enactment as a whole. That is a principle well settled and the hon. Minister may take note of it. So these 41 castes are not treated as Scheduled Castes in the two districts of West Bengal,' namely, Purulia and tarn

THE DEPUTY CHAIRMAN: The subject here is quite different,

SHK1 D. L. SEN GUPTA: I know. The Secretary should not mislead you . . .

THE DEPUTY CHAIRMAN: 1 am not being misled ...

;HRID. L.' SEN GUPTA: True. Madam, what I am saying is that this

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THE DEPUTY CHAIRMAN: That suggestion you may make.

SHRI D. L. SEN GUPTA: I am making. What I am saying is that this is a piecemeal legislation and so there should be an allcomprehensive legislation and I am suggesting in what direction it should be. I think one's wisdom will not fail in respect of the appreciation of my part of the argument. So I am indicating that if legislation hereafter is to be enacted by changing or amending in this manner, it will take a long, long time. I am highlighting an anomalous position as it stands now. Similarly, another thing I want to indicate is that the Representation of the People Act provides for fair and free election. This fair and free election business, in my submission, is not possible because of the present system of allotment of symbols as it stands now, that is, Rule 5 of the Conduct of Election Rules, 19G1-page 371 of the Manual. Now, fair and free election means that every contestant should have the same opportunities-same difficulties or same opportunities. If that is so, then how is it that the Congress Party or' any other party gets five years to popularise their symbol-as a matter of fact, for the last four elections, the Congress Party knew what their symbol was and so did the other parties-while there are other parties, smaller parties, who are not given symbols early? In their cases, for the Lok Sabha, a candidate gets one symbol and for the Assembly, another symbol. The symbol difficulty can be removed thus. If a person contests for the Lok Sabha belonging to a small party, whatever party it might be, his base candidate for the Assembly should be given the same symbol along with him, to avoid confusion. These two important suggestions may be noted and in the future, a comprehensive amendment

may be brought incorporating th suggestions.

SHRI GULAM NABI UNTOO (Jammu and Kashmir,); I rise to support this Bill further to amend the Representation of the People Act, 1951. I think my hon. friend who preceded was not entirely relevant to this Bill and he devoted much time to the symbols and other Castes. The purpose of this Bill is to bridge the gulf caused by the earlier dissolution of the Third Lok Sabha and the enforcement of the Ordinance passed by the President. It is now necessary to adopt that Ordinance which is an amendment to section 73 of the Representation of the People Act. Section 73 related to the publication of the results of the general elections to the House and to the State Legislatures. Tile purpose of the Act makes it necessary to read sections 30, 53 and 66 which relate to nominations, scrutiny and fixing of the final dates for the elections. In our elections, the final day of the completion of the elections as notified by the notification on 13th January, 1967 was 1st April. In the principal Act, section 73 to which the present amendment is sought, related that soon after the date of the completion of the elections, the Election Commission shall notify the list of candidates who are elected and therefore it can be said to have been duly constituted the House or the State Legislature and therefore it was quite essential for the President to issue an Ordinance to bridge that gulf.

As the House is aware, soon after the results were out, the Opposition parties, to gain a psychic victory over the Congress, manoeuvred to represent to the President that the old House should be dissolved before the then scheduled date for the lame-duck session. The tradition of the lame-duck Session was not followed here only but is being traditionally observed in many other parliamentary democracies of the world. However, this half-baked triumph of the Opposition could not saddle them in

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power. The Ordinance was a 'must' because, as per the interpretation we had to wait for an official gazette notification from the Election Commission for the list of duly elected Members and in the absence of such a notification, no duly House or State Legislature could have been constituted and such list could be notified only after 1st April 1967 and not before. The dissolution of the old House before the scheduled time made it incumbent upon the President to issue such an Ordinance which could remove the limitation of the time-bar on the Election Commission to notify the list after the results are out. I would therefore pray that such a step is quite in accordance with the democratic traditions of the country.

As for the points of Shri Bhupesh Gupta as to the federal status of the country and the tradition of dissolving the lame-duck Session, I think that our country, in view of its various languages, races, colours, etc. at the time when the Constitution was framed, when the Constitution was being framed, the Constitutional Pundits thought it necessary because the Britishers had left the country and the various other States that were functioning under the British regime were of such a character that a unitary character of the Constitution was a must or the need of the hour. Therefore the step taken by the then Home Minister, Sardar Patel, to unite the entire country was the correct one.

SHRI D. L. SEN GUPTA: That is not in the Bill.

SHRI GULAM NABI UNTOO: That is the point. One of the Members raised that the need of the hour was that we should have gone towards a federation and they were not proceeding so at the time when they framed the Constitution and that a unitary type of Constitution would not suit the country. My point is that a unitary type, a quasi-federal type that our Constitution is, is quite in accordance with the taste and mood of the people living here because ours is a country where there are divergence of culture, language, religion, etc. and unless we have such a Constitution as we have, we cannot remain as India, in spite of the fact that we have various languages, religions, etc. If we have to continue in a united way as an integrated India, the present type of Constitution is well suited and in accord with the times.

As for the reference of Mr. Dahya-bhai V. Patel regarding inside elections in the Congress Legislature Party, the point he referred to in his speech, was not relevant. It is for the parties to look to their own interests and to elect their own officebearers.

### Thank you.

श्री बी० एन० मंडल (बिहार) : डिप्टी चैयरमैन महोदया, जो पीपल्स रिप्रेजेंटेशन एक्ट का यह अमेंडिंग बिल ग्राया है मैं इसका स्वागत करता हं। एक यह जो गड़बड़ी थी कि जहां पर चुनाव हो गया हो चुनाव के बाद रिजल्ट डिक्लेयर हो गया हो वैसी स्थिति में पूराने मेम्बरों को बुला कर पालिया-मेंट का सेशन करते थे। यह जनतंत्र के खिलाफ बात होती थी। जो एक चुना हन्ना म्रादमी है उसकी राय न ली जाय तथा जो हारे हुए हैं उनको पार्लियामेंट के सेशन में बला कर उन से किसी बात की राय ली जाय यह जनतंत्र के खिलाफ परम्परा चली ग्राती थीं । वह परम्परा इस अमेंडिंग बिल के जरिए खत्म हो रही है। इसका मैं स्वागत करता हूं ।

साथ ही साथ भूपेश जी ने कुछ सुझाव दिए थे कि जो जनतंत्र हिन्दुस्तान में चल रहा है उस जनतंत्र को सही रास्ते पर लाने के लिए कोई रास्ता निकालना चाहिए । जो पहले की शासक पार्टी थी इस हार के बाद उनका भी ध्यान इस ग्रोर गया है कि सही तरीके पर जनतंत्र चलाया जा सके । इसलिए इस परिस्थिति में जनतंत्र को चलाने में जो 10019

श्री बीo एनo Hisq odw ythun bingमी, है , तो, कामजो की हैं। अख्या की खूर किया ाजगणां भाषि उलकी एक सही रास्ते "पर लाया जाय इसूके सर्वन्ध्र के इन्होंने सर्वनता के बारे । में जो, सुझान्नशीव्या हैः में उणवत गंभी परवागत रप्रश्वता है। भू में भी चहिता है, कि एक मेनल भिनिस्टर भिल्न्याकर्ण्वमार्थे और जिसके म्रन्दर से ही गवर्गर का चुनाव हो । मैं aydadi aM to sone ofer केर्ता की ति के समझता हूँ, कि सुसार हो जायत वो झाज जो ागहतबी होती कैश्रस कडनेडी सहीं हो सकेगी [ <sup>21</sup>जीवम् इवडी रजिस्थान् में हुई वह महो-हो 101 21 11 जिस्थान् में हुई वह महो-हो ात्ति की यगरहसाउंग्रासे सर्ववर काल्युमाव ->ह्वा० होताल्य == इसी ग्रेसर (से प्रेसी डेस्टे के बारे में भी जो चनाव की बात चल रही है उसमें जो समझौते से बातम्प्रको केंद्र आई कि ्वात है। इसी तरह से स्पीकर और डिपूटी स्पीकर के बारे में अपीजिशन, और गवनमत्ट पार्टी के मेल से कोई यात हो जिनमन्द्र भादा के निर्मात होगा हु का तो जमतन को चलान में सहलियत होगी । तो जमतन को चलान में सहलियत होगी । के कि जहां पर चला हो गया है। चया है 11- इन बातों के साथ साथ एक बात की श्रीर में इस हाउम का ध्यान खींचनी चाहता ह गिफ हमारा कांस्ट्रीट्य शन कहना कि डेमोर्नटिक तरीके से यहा की गवन मेन्ट प्रिंगान के द्वार हित मताधिकार है उसके ग्राधार पर चुनवि होगा ग्रीर उसी से जीसनिसंव चेलीया जायगा-ऐसा संविधान में कहा गया है। वालिग मताधिकार के आधीर पर जो पोलियामेंट को बंताने की बात खीर जनतंत्र की चलाने की बात है उसको कैरी ग्राउट करने के लिए यह पीप्लेंस रिप्रेजें-टेशन एक्ट वनाहै लेकिन अब तक जो अन-भवडिया है उस अनुमेब के आधार पर यह मिश्वित रूपसे कहर जा सिकता है कि हिन्दू-स्ताम की जी पापलेशन की वनावट है जिसा हा अदमी हिन्द्स्तान में रहता है बहि जालि के ग्रांधार पर, धर्म के ग्राधार मेर वा इकामामी के ग्राधार "पर या डीले हैं **फ़िन्मेड्रोंग्रेगी में लोमफ स्वर्मिग्** इस पार्यस्थात में जनवंत्र को चलाने में जो

श्वमास्ट क्लीक् हों, ''चाहि'' धर्म '''की हों,' 'चाहे भूम्य को हो जा गिरोहुनन्द्रियां, बनी हुई ...हैं उनका सर्वक्रीटः भें जोः रिफलेक्शनः हीना चाहिए और गवनमेंट के चॉलने में यानी गवन-मेंद्र की तीक्राइययों में लह सबा तक मही ंत्रे पाय**क**हे जण्य इसीलिएं हिंस्ट्रेस्तान का जमतव ठीक से नहीं चल रहा है। आज ्रहिन्द्रस्तान में को जानन वने हैं उन जामनों ···के जरिए-जों चीजें समाज में होनी चाहिए वह नहीं हो रही है। उसकी जह में एक जा**वात सहक्षी। है। कि फिल्म इंग की हमतरी** पिलि "थामेट"है जिस हैंग की व्युर्गिके है इस सुवन् ज़रिए से जो। जानून । बचना/ चाहिए। ाकाब्स पर जोगेश्रमक्ष होना चाहिएँ। जिसकी <sup>र</sup>वजह से हिन्दुस्तान के ग्रन्दर ं जो रहने वाले िहै को सिहिन्द्स्तान की प्राप्त हैंट है व पनप सके इस दंग की बात शानन में नहीं हो पाई ..है ं। ↓ इस•के≥सिंए <sup>;/</sup>)सींखने<sup>, (1,1</sup>की''जंरूरते है। यह केसे किया जायगात्वाहे पीषुल्स ...सिम्रोज़ेंदेशनः एवळतको त्र्मेछ) करके। होत्र चाहे एसा इत्तज्यम् करना, पहुंगा जिसको हिल्दुकतान ्त्रके अप्रस रूख पवर्ष संकोर्त ( ' हम्मोरी'<sup>8</sup> पार्टी ेने एक संझवि दिया था कि पिछड़े हुए लोगों ्रते। लिग्रु-जो arbs a फीसदी हैं उनकी अत्रमति के लिए विंगेफ प्रयास करनी पहेंगा शामा हैते. ुलागी मेहमा स्ता, सादिवसी, ग्रह हरिजन ्राओट्स प्रित्तवे त्ववंध के त्यसंलमान मंग्री ए हिसाई। भी मेरे हैं जी हिन्द्रतान की मुबिदी में सैकड़े में 95 लोग हैं। इन लोगों को ≈रि**प्रेजेंठे**शन^Tर्षोसियाफेंटॅं? \_ खेजिस्लेचरे<sup>11</sup>या गवर्नमेंट की सविसेज में जो होना चाहिए यहनहीं हो रहा है। इसके न होने संकितना गड़-बडी होती।है। । इसको का umin bata हरातः देखतेः हैं गा० अगर एक गाँव में सी आदमी - कि जन्म का जन्म world bas not a solution of the second state of ूएक्रांसादमी ब्रुसारी तरफ हैंांबहांएक औदमी असराणवन्मेंट० सर्वेट की जान पहचान का या संबंधी, है तो उसके मताबिक सारा काम अतरहो को जाग एनाम तो है। ये जाने तो भार उठता हे हो राग्य अपने मुली है, असंतुलन जनता हे हो राग्य अध्य हो जाने के जाने जानता.

एम० क० पाटा ह जा इस वक्त मद्रान म बैठी हुई हैं। इस इलेक्शन से जनता न बतुलाया कि सब जगह कांग्रेस ग्राई है, नहीं सी डी० एम० के० ग्राई हैं। जो उधर छिटमइए बैठे हुए हैं वे कहते हैं कि इस भरकार को बैठने का हक नहीं है। दनिया भर को पालियामेंटरी डेमोकेंसी में एक सबसे ज्यादा बहुमते बीली पोर्टी सरकार बनाती है । अखवारों में पढ़ते हैं कि इतना बहमत होने पर भी 'मान न मान में तेरा महमान,' 17-18 पार्टियों का चूं चूं का मुरब्बा बनाया । कहां जनसंघ, कही लेफटे कम्युनिस्ट, राइट कम्युनिस्ट----सब मिल कर कोई पार्टी है। मद्रास की जनता ने दिखेलांचा है कि हम यदि कांग्रेस को नहीं चाहते हैं तो डी ०एम०के० को चाहते हैं, लेकित किसी और एक पार्टी को नहीं बनाया । हा यह चू-चू का मुख्या ग्रीर यह ग्रतहोली एलाएन्स चलने वाली नहीं है। फिर भी बराबर चुनौती देते हैं कि जनता ने बता दिया कि बैठते का हक नहीं हैं। तो मैं आप से जो विरोधी दल के लोग हैं, उनसे कहना चाहता हूं, कि अगर ग्राप पालियामेंटरी हेमोकेसी की वात मान कर चलना चाहते हैं तो हमारे प्रधान मंत्री लें अद्वितिमा793 5 799930 अस्तिमा7 ग्रीर कतिपय जो विरोधी दल\_ के∕ लोग हैं उनकों इस तरह से करना नहीं चाहिए था। 35 जोक<sub>त</sub>सभा अकेत्सदस्यों (57 की .जो ) यवधि नियत थी उसे इस तरह से कम नहीं करना <sub>अन्</sub>त्राहिए श्रा. क्षित्र इसलिए प्रमित्वे जवातः में इस विधेयक का स्वागत करता हुंगा। क्योंकि ुह्मारीः, सरकारः, कोः, तरफः सेः आया है तो कांग्रेस सदस्य होने कि नाते हमें भी कहुने का अधिकार है। जाहिये यह था कि जिन प्रांतों में जो पार्टी सब से बुड़ी तादाद में आई हो उसको राज्य चलाने के लिये कहना चाहिये था। एक मद्रास को छोड़-कर सभी राज्यों में कांग्रेस के सदस्यों ज्यादा तीयार में ग्राए है । ठीक हैं, जाज राजस्थान की देहाई दी जा रही है सोर इनकेंगन कमिश्नेर तें कहा आिकि ये विसालगाम के जो खडे होरी हैं उनकी बैने करेंगि एक रोज मुखा-

ग्रीर सरकार के वीचे 'हैं' उसकी हटीने की ः जा≒राजः हैः। ात्रवाही∧ जनसंत्र∧सही ।। रास्ते वर चल'संकेता''हैं'।''' इसलिए'' में' 'चाहता ह इस पर भी सरकार विचार करें सरकार अक काम्प्रीहेसिबाएसेंडिंगावित्यालावे जाहे बहे रीयुल्न रिप्रेजेंटेंगन एक्ट को एमेंड करने से हो या करिटीट्य जन को एमंड करने से ्होते **ऐसाः बनाः कर**्लायें ∕जिसल्से हिन्दुल्सॉन के सर्वसीधारण की उठीया जा सके उनका रिप्रेजेटेशन पालिसामेंट, लेजिस्लेचर तथा ंमयः मिथिसेज में हो जायाएँ से होने पर जो उनका देख तकनीफ और कठिनाई है उसके ्लिए 🚖 अपना नीतित समने आप 😹 वना "सर्गेगे "आज दूंसरें बर्माते हैं<sup>01</sup> उनके " लिए नीति इसलिए वह सफन नहीं हो पति । ः इस**्म्रोर् ्रभीः के सरकार काः इयाज**्यीं चर्त a manual Madam, and things es with more represented a more than non-sension of the test of the third sensitive 🗉 ेथं वोलभद्र यात्री (बिहार)''' मैडेंप डिपुटी चैयरमेन महोदया, इस विधियक पर मुझे वोलते की ख्याहिल नहीं थी. out out ter- Except in two states in the una free a chici separt fis as chure hoton श्रोत राजनाराय गणेः मांग्रीपकाणमाम् वुलायां गया था, याप नहीं ये। महोदया n reennen. As antio all streampsvod dotention south ात्रलून बातें हुई) मोबी दलीनें दीर्गई/्रसलिए मुझे मजबूर होना पड़ा इनको अच्छी तरह ग्राज तक जो लोकु सभा के सदस्य चुनकर ग्रोति थे, उनकी अवधि पीपूल्स रिप्रेजेंटेशन एक्ट में निर्धारित के मताबिक उतने साल तता रहते थे, वाहे के राज्य तिना के मेम्बर हो या लोक सभा के मेम्बर हो लेकिने इस बार कुछ अपोजिजना पार्टीज के ां रिफरेंस-मारने की वज्रहाथ्से प्राण लोग<sup>ां</sup> बैठे ेनहीं बाएँ। कहते ये चू कि जनता की राय हुई है, में चुनीवी देवा है जितने स्वतंत पार्टी जनसंधः धार**ः एस**ः पी४, एसंठे एसर्व भारे के बेटे हुए हैं। इस जुनान में एक ही नती जा निकला कि कांग्रेस एक पार्टी है या झे

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[श्री मीलभद्र याजी]

ड़िया जी को पकड़ते हैं, एक रोज राजा महारावल को पकड़ते हैं, राप्ट्रपति जी के यहां जाने किस किस को पकड़ कर ले आते हैं, खड़ा करते हैं । अगर आप सचमुच चाहते हैं कि पार्लियामेन्टरी डेमोकेसी पनपे और हिल्दुस्तान में पार्लियामेटरी डेमोकेसी से समाजवाद की स्थापना हो तो इस तरह से कहने से काम नहीं चलेगा । हो सकता है एक उसूल के लोग एक साथ हो जायें तो शायद पार्लियामेन्टरी डेमोकेसी सकसेसफुल हो जाय नहीं तो ऊलजलूल बातें करने से, शासक पार्टी पर प्रहार करने से कुछ काम होने वाला नहीं है ।

इन णब्दों के साथ मैं यह कहना चाहता हूं कि या तो एक आदर्श वाले, एक अकीदा रखने वाले एक साथ मिल कर सरकार बनाएं नहीं तो हिन्दुस्तान की जनता को बतला दिया जाय कि सारे हिन्दुस्तान के सभी प्रान्तों में, सिर्फ मद्रास को छोड़कर, और केन्द्र में कांग्रेस की सरकारें बनेंगी । जो ऊलजलूल वातें करते हैं उनके सामने सरकार को झुकना नहीं चाहिये ।

THE DEPUTY CHAIRMAN: Mr. Abid Ali.

SHRI ABID ALI (Maharashtra): I may speak after my hon, friend over there.

THE DEPUTY CHAIRMAN: I have called you.

SHRI ABID ALI: He wants to speak, Madam. Let him speak.

अगे राजनारायण : क्या आप अभी तैयार नहीं है ?

THE DEPUTY CHARMAN: Mr. Mandal has already spoken

श्रे श्राबिद झली : तैयार तो हमेगा रहते हैं मगर ग्रापके साथ ग्रच्छा लगता है।

श्वी राजनारायण : वे समझते हैं कि शीलभद्र जी की स्पीच हो गई है, उनका मुकाबला उन्हें नहीं करना है।

SHRI ABID ALI: Our friends from the Communist benches have made certain statements. Madam. and I feel that I should make a reference to those statements particularly to their suggestions about unitary type, federal type and so on. May I ask them this question? Is it not a fact that the Congress is the only party which has gone to the people as one party and got a mandate from the people? I say no other party in this country has so far attained that status of enjoying the mandate of the people. It is true that so far a<sub>s</sub> the particular State of Madras is concerned, the D.M.K. has been elected. But as the hon. Member was making a reference to Bengal and other States where non-Congress Ministries have been formed, I want to say one thing. Madam, one thing in particular is forgotten when they say this and that is that still Congressmen, that too senior Congressmen, are the Chief Ministers in those States, and it is the Congress organisation which has the honour of supplying Chief Ministers. Except in two States  $j_n$  the South, in all those parts where non-Congress Ministries have been formed, they had to take shelter under the leadership of Congressmen. As for these hotchpotch Governments, one has already toppled in Punjab and others may, in the near future, also topple down.

श्री राजनारायण: बहुत जल्द।

श्रीमती सरला भदौरिया (उत्तर प्रदेश)ः हरियाना का भी जिक है।

SHRI ABID ALI: In Haryana also a congressman is the Chief Minister. That should not toe forgotten. As for Bengal, Bihar and U.P., I say that senior Congressmen are the Chief Ministers there. They say that the Congress has not got a majority of votes. But is there any party which has got more votes than the Congress has got? None. Therefore, to say that at the Centre the Congress has no right . . .

श्रीमतो सरलः भदौरियाः प्रतीक्षा कोजिए, 1972 में वह भी हो जायगा ।

श्वी ग्राबिद ग्रली : क्या मालूम वह भी होगा कि बाकी नाज हो जायेगा । यह तो, जो जिदा रहेंगे वे देखेंगे । ग्राते हैं, जाते हैं, रहते हैं, दुनिया इसीलिए बनी है । हमेशा रहेगा कौन, सिवाय नाम अल्लाह के ।

Madam, I was saying that we have the right. If they say that it is not proper for the Congress to be here and has no right to form a government here then it is for those, who make that statement or claim to resign, to quit. After that, let them go again to the electorate and get their mandate. But for that nobody has got the courage. Those who have got lesser votes than we have, they are forming Governments in some States. They got less number of votes than we did and still they blame  $u_s$  for forming the Government here.

श्रो राजनारायणः वड़ी मुसीवत में फंसे हो।

श्री ग्राबिद ग्रली: मुसीवत में? मुसीवत में, आफत में, नाकामियों में वही आदमी आदमी है जो हिम्मत न हारे। अगर है भी मुसीवत तो उसका मुकावला मर्द इन्सान ही करता है, वाकी रोते रहते हैं।

He said that we bring in people here who have been defeated in the elections. I would ask these friends to make their statements afte<sub>r</sub> making a little study of the points on which they want to make their statements. Let them make a list of the persons of the respective parties sitting on those benches and see how many of their stalwarts have been brought here into the Rajya Sabha, after they had been disowned and defeated by the electorate. And then make a list of the persons on this side. On this side

they will not find even one per cent of what they have been bringing in. Is it not a fact that recognised leaders of the respective parties in the Opposition have been defeated and they have come here to sit on the front benches? Hafiz Mohammad Ibrahim was a Member of the Rajya Sabha and when he got defeated in the elections, immediately he resigned and went out.

SHRIS. S. MARISWAMY (Madras); And became a Governor.

SHRI ABID ALI: Of course.

SHRI S. S. MARISWAMY: Bringing them to the Rajya Sabha is one matter and making them Governors is a different matter?

SHRI ABID ALI: My hon. friend was not here when that statement was made to which I am making a reference. That statement was made by one who is a beloved of the hon. Member also. Although they both may fight each other as Swatantra and Communists, how much they are hand-in-glove here, is known only to themselves.

The hon. Member made a reference to an ex-Governor here. I am referring to the hon. Member who delivered his speech earlier here. Now, Shri Jairamdas Daulatram has been nominated by the President to represent a special interest, the interests of the Sind. Unfortunately Sind went to Pakistan. Shri Jairamdas Daulatram is a recognised leader of Sind and . . .

SHRI SHEEL BHADRA YAJEE: Of India.

SHRI ABID ALI; Yes, of India. Of course, he was a prominent freedom-fighter.

श्री राजनारायण ः विश्व कह दीजिए । हम लोगों को क्या ऐतराज ।

श्रो ग्राबिद ग्रली : इतना झूठ वोलना ग्रापके लिये छोड़ दिया।

### 2975 <sup>v;,</sup>'#<^''''

## the People

[Shri AbidAIij

I was referring (6 the fact that he  $i_s$ protecting those interests and if the President' thought it appropriate to inanimate Shri Jairamda-s Dauiatram -here, it- is • something which'should toe very much'appreciated and not some-tharig that should be Criticised. When Shri > J>airamdas' Dauiatram proposed the fetel'Usioh tii<sup>;</sup> the' Sindhi language in the list mentioned languages of in ,oyij)C(«"i6tvtutiori, that 'Was very much appreciated byi those iron.'Members the day before vesterday and today, they stand -up. and'.-criticise<sup>1</sup>hrrh. 'That, of; course, i<sub>s</sub> very unfortunate. Now they talked-about lions roaring and all i thati These ate-the lions as they are 'k&lfed-nsfr? #\$ inade on the carpets. These are lions of that kind .only,; nothingi\*nor^/tliart'th£tt:" Who' is. r:oarin.gi.&nd-iwhere"are ' the; lion's?. One iW«oldi'Trarit'to-see them. Bn: they, are happy With that portion, id,, not grudge it,

r.iNow it should be remembered that wa,.also. belong'to- the - masses'. We i! been, ivepy'-much with them. What<sup>2</sup> are the conditions which prevailed in the country a-nd, what are the expecta tions winch they raised in the people? One of them was about .food- ,IWe Know pi. .urulty about food 3nd a everybody thing which dislikes. Of cour nempj; ^ being made to improve the position but pepple.in South seem tq^ve thought, 'Let 'il^tri' and vol -me ,other party; PWs they may be able to bg he, lp-rtff'in regard to food'! ' And what was the promise given? The promise was that, they would, get three measures of ,i rupee. We all know,-that three measures means 9 lbs. And people are getting disillusioned .-already.

SHRI S. S. MARISWAMY: Not.at all; you are wrong.

SPftI -AJBID] ALI: Accepting the suggestion of the  $_{\rm r}hpft_{\rm iVi}$ :.M^#b< would ask him: Have they been given 9 lbs.?. If they are not. given 9 lbs. tfien there is bound tOp.Jpe terrible disappoinWiem.'-ft? te^db

(IJifrpt now;,, *ii* is, bound- to'cOme about a little later Perhaps .people waiting aha perhaps they believe, they appreciate that within a mopth <• new 'Government may not b'e able to .gijYe *them* ©iilbi-.t i 'It may'take tone. But cer.tainlVj they,.ar.e,getting..disiilu-oed' because it was said the moment i8hed> patty" eahie<sup>1</sup> to' "power, three measure^ <u>\twitt</u> I'tee i given.' I Alt tho •same, there is some slight reduction in the price of foodgrains in Tamil 'Na-o , I -ept that, "but again |-should be remembered...

.-SHRI'S. S. MARISWAMY; 1 ua to"elariFy th^ position. He is building "up.'iaiis"<sup>1</sup> tfase""-oii ' wrong premises. "KiiWe&y 'excuse'-' me for my interruplidn.o-'"The <sup>1</sup>D.M:K.' leader said that - t^y Would try<sup>1</sup> to give one measure for'a ri:. ;imfption of oi -amtf their"endeavour'Would be to \$ve threes measures<sup>1</sup>-per"rupee-. Not nnaediatelyj-let him' Correct his state -ment-and theri' prdebed. -noil

THE DEPUTY CHAIRMAN: In any case it is beside the point. Come to

Dill, .

#### ii SHRI ABID

ALI: Here in this Rajya Sabha the way things are going nothing H hesidfe the\* point You may s<i y that .1 am beside the point.

<sup>1</sup> 'THE DEPUTY CHAIRMAN: '! I will-be a poor imitation for v'in

SHRI ABID ALI: Maybe; I wish that we stick to the rules and I wish ...

wim pave hern defentstheurs tie etceiftig usfähr die die besteheurs tiende to the usset of the points on which all study of the points on which all study of the points on which all study of the points on which is a present the point on the points is a present the point of the points is a present the point of the points is a present the point of the point of the points berris in owned and defeated by the electence. And then make a list of destructions of the point of the point of the points berris in owned and the point of the point of the electence of the point of the point of the point of the electence. And then make a list of were promised and three measures

### 2977 Representation of [8 APR. 1967] the.Peovle, , . / HH/

are not given? It may take some time; I also appreciate it but it may not be possible for the Government of Tamil Nad to give three measures of rice for a rupee and therefore people will be disappointed. If the hon. Member says that ihey <sub>(8</sub>i?e ig\$q *pfoeaAy.1* diflfihfc-sioncl.

!-,-n;w

I

SHRI S. S. MARISWAMY: They are going to give it; you wil that.

SHRI ABID ALI: Nine lbs.? Then I will honour them. I will love them.

SHRI S. S. MARISWAMY: For the information of the hon. Member let me tell him that at the time when the Britishers were there, they were giving 9 measures per rupee.

SHRI ABID ALI: The Britishers?

SHRI S. S. MARISWAMY: Yes; so.' it is not an impossible thing \_ to give three measures.

THE DEPUTY CHAIRMAN: In any case, it i<sub>s</sub> hypothetical. Why not wail\_ and see?

SHRI ABID ALI: I was also having 18 measures when I was a child. That is not the question. The question is . . .

SHRI P. GOVINDA MENON: What is the volume of the measure?

SHRI ABID ALL. It is 3 lbs.

SHRI P. GOVINDA MENON; You say that; nobody has said it.

SHRI ABID ALI: The accepted volume is 3 lbs.

Anyway, Madam, what I say is on this wrong premises assertions were made and propaganda was done and they have been able to win in some constituencies. But always to stand up and say that the Congress is defeated, the Congress hag gone, the Congress has  $n_1$  business to remain here or remain there, all this does not cut

much ice. Nobody, as I have submitted earlier, hasj beeri able to get the mandate of the people; it is only we who have been enjoying that privilege. But already from what they are doing, in spite of the stunts that are being created here and there— people know what is stunt and what is reality—if we were to . . . (Time *bell-rings.*) Can-I continue?

THE DEPUTY CHAIRMAN: You may go on if you want to but you are speaking on food.

श्री राजनारायण : ग्रव इनके पुस कोई प्वाइन्ट नहीं रह गया है ।

श्री ग्राबिद ग्रली : जो हो, बाहुर तो हमारे पास कीमी रहेता ही नहीं मेगर आपने कुश्ती लड़ने के लिए हमेशा तैयार रहेते हैं। फिर भी खल्लाह ग्राप पर ज्यादा मेहरेवानी करे, ज्यादा ताकत दे ग्रीर ज्यादा ग्राप वर्जनी हो जायें।

Any way, Madam, my request is that the Government should not be bullied and not- get entangled in these phrases. It should feel that it has a right *to* be here and this idea of pleasing too much- the Opposition parties will not bring good to the country.

Thank you.

श्वी राजनारायण : माननीया, मैं ग्राबित ग्रलो साहब की मुसीबत को समझ रहा था। कोई इंसान जब किसी लचर केस को से कर चलता है तो उसकी वही मुसीबत होती है जो ग्राबिद ग्रली साहब की हुई। वे बेचारे कह भी नहीं पाते थे कि क्या कहना चाहते हैं।

मैं कुछ अपने प्वाइन्ट्स को पहले हो रख इ । जो मुसीवत पड़ी थी और जिस की तह में अमेंडमेंट को विधेयक के स्वरूप में लाने की जरूरत पड़ी, उसमें हम लोगों को काफी तकलीफ उठानी पड़ी थी । राष्ट्रपति के पास बहुत रिभिजेंटेंगंस करने पड़े थे समाचारपूर्वो में बहुत बयान देने पड़े थे और पूरे आंकडे

## 2979 Representation of [RAJYA SABHA } the People

### [श्री राजनारायण]

उस समय भी दे दिये गये थे कि इतने लोग हारे हैं कि इन लोगों को ले कर के ग्रगर यह सन्तराल अधिवेशन बलाया जाय तो यह उचित नहीं है। इस बात की खुशी रही कि राण्ड्यति महोदय ने हम लोगों के तकों को सता और सतने के बाद उन्होंने हमारी बात को तरजीह दी और तब उसके मताबिक काम हन्ना। इसके लिये हमें प्रसन्नता है। भगर आबिद अली साहब पता नहीं कहां चले गवे। चले गये। मगर मैं यह अवश्य कहना चाहता हं कि जब ग्रमेंडमेंट इस तरह का आया ही है तो इपकी परिधि व्यापक होती, इनका स्कोप ग्रौर बहता क्योंकि कभी ग्रांम च राव के पूर्व सरकार का पतन हो जाय तो सरकार नहीं रहनी चाहिये। मैं एक नहीं, ग्रनेक उदाहरण इस समय सदन के सम्मानित सदस्यों की सेवा में ग्रापके ढारा प्रस्तुत कर सकता है। जहां से प्रधान मंत्री जी चनाव लड रहीं थीं, वहां के सम्बन्ध में अगर कोई एक इन्वायरी कमेटी बंठे तो वह कमेटी इस नतीजे पर आयेगी कि जिन वातों को मैं कह रहा हं कि ये घटनाएं वहां वटीं। राय-बरेनो के प्लेटफार्म पर कोई चला जाता ग्रौर ग्रगर वह तनिक भी नौजवान ग्रादमी होता तो उनके पोछे चार छ: सो० ग्राई० डो० के लोग लग जाते थे और पूछते कि कहां आये हो, कहा जा रहे हो, तुम्झरा क्या नाम है. क्या तुम सोगलिस्ट तो नहीं हो । कम से कम दर्जतों रेलवे के कर्मचारी, टिकट कलेक्टर, जो कभी मजा लेने के लिये वहां जाते रहने थे छड़ियों में उन्होंने हम से शिकायत को कि ग्राज बहत हम बच गये और इन तरह की अमकी दी जाती थी कि देखो, ठीक में बोलो, ग्रगर तम सोजलिस्ट हो नो तुम को बच्च पकड़ कर के जेल में डाल देंगे प्रोर जब चताव बीत जायेगा तब छोडेंगे । वरना जेटफार्म पर से टिकट कटाम्रो म्रीर जहां से म्राए हो वहां चले जाम्रो । सारा राय बरेली वाहरी खफिया से आच्छादित था। बाहर की खफिया और पुलिस के लोग सादे बेश में पोशाक बदल कर ग्रपने को सिविल

नागरिक के रूप में रख कर एक दम से छाए हुए थे और पूरी कन्वेंसिंग कर रहे थे प्रधान मंत्री के लिए ।

SHRI P. N. SAPRU (Uttar Pradesh): Why do you not bring forward an election petition?

श्री राजनारायण : जैसी कि जज साहब सलाह दे रहे हैं, मैं उनकी सलाह को जरूर मानना चाहता हं मगर सब वडे बडे मसले इलेक्शन पिटीशन से तय नहीं होते ; दसरे रास्ते हैं उनसे तय किए जायेंगे । इलेवशन पिटीशन बड़ा लम्बा प्रासेस है जो हमारे मुल्क में हो रहा है। मैं इस बात पर जोर दे कर कहना चाहता हं कि आम चनाव के पूर्व सरकार का इस्तीफा ग्रवश्य होना चाहिए ग्रीर कोई कैंगरटेकर सरकार चलाए ? एक मंत्रो, मंत्री की हैसियत से चुनाव न लड़े। जब वह मंत्री की हैसियत से चनाव लडता है और अपने निर्वाचन क्षेत्र में जाता है तो अपने ग्राप स्वतः तमाम सरकारी साधनों का उसके लिए इस्तेमाल हो जाता है, तमाम सरकारी प्रभाव का उसके लिए इस्तेमाल हो जाता है, तमामा एनवाइरनमेंट बदल जाता है। इस मौके पर बोलते हुए में इस बात का भी साफ कर देना चाहता हं कि सदन के सम्मानित सदस्य जोइस बात में ग्रोर गहराई से जाना चाहते हैं वे रायबरेली चले जायें, किसी टी स्टाल पर बै जायें या रेस्टां में बैठ जायें ग्रीर चर्चा चलाई जायेगी तो खद पता चल जायेगा कि हां बाहर से उन दिनों में कितने धादमी ग्राए थे ग्रीर प्रवान मंत्री के लिए उन लोगों ने कितनी कन्वेसिंग की । ग्रगर खर्च देखा जाय तो हैरत में पड़ जायेंगे, शायद कुछ लोग उसका अनुमान नहीं करेंगे कि इतनी ज्यादा रकम प्रधान मंत्री को चनाव में जिताने के लिए खर्च हई ।

इसी के साथ-पाथ प्रेजोडिन्ट के बारे में, स्पीकर के बारे में, चैयरमैन के बारे में, जनतंत्र ग्रोर बालिग मताधिकार के बारे में---तमाम

# 2981 Representation of the Peovle

चर्चाएं हुई । एक 'जनतंत की परिभाषा मैं जरूर चाहता हूं यहां पर होनी चाहिए । जनतंत्र क्या है ? सिर्फ एक शब्द है या उसका कोई अर्थ है ? मैं अब किसी और का पत नहीं पढ़ रहा हूं, मैं अपना पत्न पढ़ रहा हूं ताकि लोग समझ ले कि कितनी दिक्कतों से मैं गुजर रहा हूं । 2-4 का लिखा हुप्रा है :---

"माननीय राज्यपाल जी,

उत्तर प्रदेश, लखनऊ ।

आपको पूर्व जानकारी थी कि यहां पर एक संयुक्त विधायक दल है । श्री रामचन्द्र विकल उसके नेता थे । विद्यान सभा में कल साढ़े 4 बजे भतपुर्व मंत्री श्री चन्द्रभान गप्त ने ऐलान कर दिया था कि वह अपना इस्तीका आपको दे देंगे क्योंकि विरोध पक्ष के साथ बहमत है, उनके साथ नहीं। यह वह तिथि है जिस दिन राज्यपाल के सम्बोधन पर विरोध पक्ष के द्वारा रखे गये संगोधन पास हो चके थे। मैं चन्द्रभान ग'त की तारीफ करना चाहता हं कि ज्यों ही संगोधन यास हुग्रा, त्यों ही उन्होंने उठ कर कहा कि चुंकि विरोध पक्ष के साथ बहत मत है में अपना इस्तीफा दंगा। उन्होंने स्पीकर से कहा कि ग्रागे की सदन की कार्यवाही रोक दी जाये ; मैं चाहता हं कि ग्रपना इस्तीका राज्यपाल को दे दुं तब आप अपनी आने की कार्यवाही चलाएं। इस चीज के लिए मैं उनकी तारीफ करता है।"

श्रोमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : हम लोग हमेशा अच्छे काम करते हैं ।

श्वो राजनारायण : ठीक है ''साढ़े पांच बजे के करीब श्वी चन्द्रभानु गुन्त ने अपना उस्तीफा आपको दे दिया । मेरी समझ में उत्तर देश की वर्तमान स्थिति में आपको फौरन श्वी रामचन्द्र विकल को आमंत्रित करना चाहिए । जो संयक्त विधायक दल के

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नेता थे श्री राम चन्द्र विकल को जो कहना होता ग्रापसे कहते । ग्रम्तु करीब साढे दस बजे राति में थी राम चन्द्र विकल संयक्त विधायक दल के ग्रन्य प्रमुख प्रतिनिधियों के साथ ग्रापके पास गए । उन्होंने ग्रापसे करीब 11 वजे रात्रि में बात भी की । नए नेता का चनाव फल भी बताया । हमारे भतपूर्व नेता श्री रामचन्द्र विकल ने ग्रापको स्पष्ट किया कि अब दल के नेता चौधरो चरण सिंह जी चने गए हैं। रात्रि में नहीं तो ग्राज प्रातः ग्रापको चौधरी चरण सिंह को बलाना चाहिए उनसे तत्काल मंत्रिपरिषद गठित करने को कहना चाहिए । उनका शपथ आज हो जाना चाहिए । उसमें विलम्ब करना जनता की भावना की पुर्ति की दूरी को बढाना होगा । सुनने में आया है कि ग्राप श्रीमती इन्दिरा नेहरू गांधी, प्रधान मंत्री से मिलने वाराणसी जा रहे हैं। "मझे रात डेढ़ बजे मालम हम्रा कि दिल्ली से राष्ट्रपति महोदय का कोई सन्देश राज्यपाल महोदय के पास ग्राया कि प्रधान मंत्री सुबह वाराणसी जा रही हैं तूम वाराणसी जाग्रो श्रोर उनसे मिलो श्रोर प्रधान मंत्री जिस तरह की हिदायत करें उसके मताबिक काम करो. क्योंकि चन्द्रभान ने डिसीजन ले लिया बिना केन्द्र से पूछे ले लिया उसने ऐलान कर दिया उत्तर प्रदेश की विधान सभा में कि मैं इस्तीफा दंगा । उसका कत्तंव्य था, फर्ज था कि वह इस्तीफा देता और उसने इस्तीफा दिया, मगर दिल्ली घबड़ा गई क्योंकि दिल्ली ने सोचा जब उत्तर प्रदेश, 8 करोड की ग्राबादी का राज्य कांग्रेस के नीचे से हट गया तो उसका ग्रसर दिल्ली पर पडेगा, ग्रब दिल्ली भी कांग्रेस के ग्रसर से जायेगी । इसलिए यहां से घन्टी खटकी ग्रीर डेढ बजे रात मुझे मालुम हथा । इसलिए हम 6 बजे उठे, यह चिटठी लिखाई ग्रौर ए० डी० सो० को टेलीफोन किया। उन्होंने कहा कि 7 बजे सुबह राज्यपाल महोदय वारणसी जा रहे हैं। हमने कहा जो हो मैं उनसे मिलंगा । उन्होंने कहा राजनारायण जी ग्रपनी चिटठी भेज दीजिए, मिल कर क्या करेंगे। मैंने कहा "ग्राता हं"। ठीक

 श्वी राजनारायण] 11.1 15 मिनट पहले , पोने सात बजे चला गया । ज्यों ही पहुंचा हूं, उनको चिट्ठी देता हूं, चिट्ठी का भाष्य करता हूं। चिटठी पर ए ० डी ० सो ० का दस्तखत सब मौज्द है।

उपसभाति : अब क्या पढ़ते हो ।

श्री राजनारायण : वही वही । इसकी बारीकी तो देखें

'सूनने में ग्राया है कि ग्राप श्रीमती इस्दिरा नेहरू गांधी प्रधान मंत्री से मिलने वाराणसी जा रहे हैं। यह बात मझे ग्रच्छी नहीं लगती कि आप प्रधान संती के स्वागत के लिए जाराणसी, बावतपुर 🗉 जायें। । शाख्यपति विकिस्तार्थने ग्रापन्ता जानू। ठीक है न कि प्रधान मंत्री के है स्वागतार्थ । " संविधान में राज्यपाल को क एक संसदीय जनतांतिक संवैधानिक स्थिति में रखाः नया है शब्यपुत्रि प्रधान मंत्री के स्वासतः के लिए नहीं जो सकता, राज्यपाल क राष्ट्रप्तनि के स्वायत के लिए जाये तो जा संकता है । उसमें हमें बायत्ति नहीं है, मगर को खंगाल कि जाता है प्रधान मंत्री के स्वायंतार्थ में इस चीज से जि निश्चित रूप में इसाई संविधान के इररा जो राज्यपाल पद की गरिमा और महिमा है। उसको राज्यपाल ने गिरामा है। मिन्ने बात हुआ है कि आह राष्ट्रपति जो से सत्वेत्र भरो-्रेसा तार रहे हैं. यह आज की स्थिति में ग्रीद ा भी जिल्हा का जिसपाई ते जिल्लाकि हमीस जगा ?? हो गई है, कि प्रेसिइन्ट रूक़ होगा इसलिया ह "मैं न सामसे न संबिनयः स्पन्धः करताः जाहताः । हं कि सुदि साम जीवरी चरण सिंह को बुते। म कर सुरकाड गुरुत करते का तिमंत्रण हैने से ग्रीर उन्हें सलसल सापथ विलाने के संवित्तान कार्य-में जिलम्ब करेंगे तो परिणास भयावही। होगा । "हमने जेताजती भी दे दी कि प्रगर जी ग्राज-जन्हा- गपञ्च-तर्ही होता और गपश दिलाने के काम में आप जिलस्व कालो है तो हा हा उत्तर प्रदेश की बह जनता जिसने कांग्रेस को 🖗 🎼 सत्ता से हटाने के फ़ेसले को सुतिसरत स्वरूप प्रदान किया है, वह जनता बर्दारत नहीं। करेवी 👘 साफ बंता देना बाहसा ह का 🕫 💷 🕬 💷

धोरे जो कुछ भा हाना हासा हा जायगाः स्थिति पर भयावह हो जायगी। ''म्राप देखें। कांग्रेस सरकार का पत्तन होते ही सारे महर में खुझी की लहर दौड़ गई। रिक्शा वाला, 🗉 खंचाताला, पान बाला, राज्य कर्मचारी ग्रह्मापक, गरीब, मध्यम वर्ग सभी ने प्रकुल्लित होकर छोटे-छोटे जलूस और सभामों का व्यापक ग्रायोजन किये, श्री चरण सिंह जी को रास्तों में घेर-घेर कर स्वागत और माल्यार्पण किए केवल इसलिए कि राक्षसी कांग्रेस राज का खात्मा हुआ। सतः बार बार निवेदन है कि धाप चौधरी चरण सिंह जी को ग्राज बुलावें शपथ दिलावें स्रोर उनको मेलिपरिषद गठित करने को कहने की इत्या करें।'' कापी राज्य-पाल के ए० डी ० सी ० हारा सुबह सात वज प्राप्त की जा चुकी है---दस्तखत । ग्रय यह एक पत सदन के सम्मानित सदस्यों को काफी रोगनी दे चुका है कि इमारे यहां क्या हो रहा इसके बाग रहे 🕂 🕏

ग्रभी में ग्रा रहा था तो एक ग्रखवार हमकी सेन्टल हाल में किसी ने दिया । उसमें लिखा है--- उत्तर प्रदेश हेडिंग टवर्डस प्रसिडेन्टस रूल'। ग्रंग्रेजी में उसमें लिखा हुन्ना है कि उत्तर प्रवेश राष्ट्रपति शासन की ओर बढ़ रहा है। इस मौके पर में राष्ट्रपति जी से, जिन्होंने कि हमारी भावनाओं की कद्र कर के झध्यादेश जारी किया था कि धन्तराल अधिवेशन न हो, जिसके फलस्वरूप यह विधेयक यहां पर आया हुआ है विन मुता से निवेदन करूंगा कि ऐसी कल्पना अपने मस्तिष्क में न लाएं वरना यह उत्तर प्रदेश विचित्र है, मामली नहीं है। उत्तर प्रदेश की स्थिति को जिसको कि समझना है उसकी 10 मई, 1857 में जाना होगा ग्रगर ग्रीर पहले में न जाये तो । जितनी कांतियां हई हैं जितने राष्ट्रीय धान्दोलन हुए हैं, गहराई कि साथ ग्रगर देखा जाय तो सबकी ग्रगग्राई उत्तर प्रदेश ने की है, और समाजवादी कांति हो रही है तो उसमें भी उतार प्रदेश अगुआई करेगा, वह पीछे नहीं रहेगा-इसको में

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the People इसलिये ऐसी अपवित्न कल्पना ग्रगर राष्ट्रपति महौदय के मष्तिष्क में आयेगी तो भयावह होगा, अयंकर होगा । इसकी मैं चेतावनी देना चाहता हं ।

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ग्रागे माननीया भन्य बातें कही गई हैं कांग्रेस के पक्ष की ग्रोर से । मैं चाहता 素 कि जनतन्त्र का ग्रर्थ बहुत ग्रासानी से समझ लें। जनतन्त्र वही है जहां मैजारिटी माइ-नारिटी को उन तमाम सुविधायों से पुष्ट करें जितसे माइनरिटी अबाध गति से जव चाहे **म**पने की परिस्थित्यानुकूल मैंज रिटी में बदल सके । अगर मैजारिटी कुत्तित साधनों का इस्तेमाल करें झोर बराबर अपनी माइनारिटी को दवाती रहती है तो वह जन-तन्त्र की हत्या है। एक साधु परिभाषा में जनतन्त्र की किये दे रहा हं। हमेशा, सर्वदा, बहुमत को तैयार रहना चाहिये । उन तमाम शांतित्रिय प्रयासों को सुलभ कराने के लिये ग्रल्पमत को कि ग्रल्पमत उनका इस्तेमाल करके ग्रापने को बहमत में बदल ले। यही जततन्त्र की शोभा है, जहां ऐसान हो वहां जनतन्त्र नहीं है, वहां जनतंत्र की हत्या है।

माननीय, मैं दो उदाहरण रखना चाहूंगा । आगज हमारे यहां क्या कोई जनतन्त्र है? बैसे ग्राप डिगुटी चेयरमैन हैं, डिगुटी चेयर-मैन ने हन हो नेम किया, "आफटर नेमिंग" ग्रगर ल.डर ग्राफ द हाउस या कोई सीनियर मेम्बर त्रेन नहीं करता कि "मेम्बर शुड बी रिमुव्ड फ्रोम द हाउस'' या जो भी कहे, तो क्या माना जायेगा--चेयर में ढाइरेक्ट तो कन्किडेंस का रिजोल्युशन। जो विद्यार्थी हैं पाजियामेन्टरी डेमोकेसी के वे जानते हैं कि "इट विल अमाउन्टट्नो कान्फिडेन्स इन चे रि''। चे यर अगर किसी सम्मानित सदस्य को लेम कर दे, ग्रीर नेम करने के बाद भ्रगर की डर आफ द हाउस उस सदस्य को सदन से हटाने के लिये प्रेत नहीं करता 💰, तो वह माना जायेगा कि चेयर में ग्रवि-श्वास है। चेयर ग्रगर डिगेकेटिक है तो ठीक है हट जायेगा । मैं इस के आगे उदाहरण नहीं दूंगा । अगर देखा जाय अनेक उदाहरण हैं । मैं चाहूंगा कि जब कभी यहां पर स्पीकसं काफों स हो तो अब तक हमारी जितनी चि-दि्ठ्यां वहां गई होंगी उनको आप मंगवा कर पढवा लीजियेगा ।

ग्रागे मैं चेम्बरलेन ग्रीर चर्चिल का एक उदाहरण देना चाहता हू । 1940-41 की लड़ाई चल रही थी। लोक सभा में प्रस्ताव हो रहा है चेम्बालेंत के समर्थन के लिये । चेम्बरसे की पार्टी के बहुत से सदस्य उस दिन वोट में भाग नहीं लिये फिर भी सरकार बच गई। चेम्बरलेन ने कहा चर्चिल से कि हमारा प्रधान मंत्री पद से इस्तीफा, अब तुम आओं गत्रान मंत्री बनो । चर्चिल कहता ग्रीर है कि नहीं तुम्हारे ऊपर ग्रविश्वास तो हुआ नहीं, तुहारे ऊपर सेन्सर तो पास नहीं हुग्रा । तो चेम्बर ने कहा, नहीं, डिमोकेसी क्या हं जब हमारे ही दल के सदस्य इस क्रू-शियल में मेन्ट पर एब्सटेन करते हैं, "फाम वोटिंग'' ग्रांर हमारी पालिसी से हमारे दल की संख्या में कमी होती है तो मैं समझता हं कि ये डिमोकेसी हमको प्रधान मंत्री नहीं रहने देना चाहते । क्यों कहा? तब चेम्बरलेन हटा है, चर्चिल ग्राया है, युद्ध के समय प्रधान मंत्री बना है ।

यही उदाहरण मैं उत्तर प्रदेश के मुख्य मंत्री सम्पूर्णानन्द जी का देना चाहता हूं। यह 1960 की बात है, माननीया, जब उत्तर प्रदेश के मुख्य मंत्री सम्पूर्णानन्द थे, उस समेंय मैं जेल में था, तब मुनीश्वर दत्त उपाध्याय उत्तर प्रदेश के कांग्रेस संगठन के प्रेसीडेंट पद के लिये कांग्रेस के ही चन्द्र मानु गुप्त जी के विरोध में खड़े हुए। मुनीश्वर दत्त जो सम्पूर्णानन्द जी के द्वारा प्रेरित थे, प्रस्ता-वित चुनाव हार गये ग्रोर चन्द्र मानु गुप्त जीत गये। सम्पूर्णानन्द जी ने कहा, मैं मुख्य मंत्री था, मुनीश्वर दत्त उपाध्याय को हमारा सारा समर्थन था, हमने कहा था कि मुनीश्वर दत्त हार जार्येगे तो मैं समझंगा

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कि कांग्रेस संगठन को मेरे ऊपर विश्वास नहीं है । बहमत वाले चाहते थे कि सम्पूर्णा-नन्द जी इस्तीफा न दें। लोगों ने उनको कहा कि वाब लोग उनको बाब कहते थे आप काहे को इस्तीफा देते हैं, आपको तो लेजिस्लेवर का बहुमत प्राप्त था, संगठन से वया मतलब ? अंततोगत्वा भतपूर्व प्रथम प्रधान मंत्री श्री जवाहर लाल जी के पास यह मामला रेफर हुआ। ( Time bell rings ) अवाहर लाल जी ने कहा, नहीं, सम्पूर्णानन्द जी को इस्तीफा देना चाहिये । कांग्रेस पार्टी के जो उत्तर प्रदेश के लोग हैं या तो राजनीति को समझना चाहते हैं वे जानते होंगे कि सम्पूर्णानन्द जी इस्तीफा दिया और उसके बाद चंद्र भान गुप्त मुख्य मंत्री पद पर बैठे हैं। तब हमने उनको जिट्ठी लिखी कि चंद्र भान, तुम कांग्रेस के प्रेसीडेन्ट थे, अच्छा था तमको मख्य मंत्री नहीं होना चाहिये था, अगर कोई दूसरा बनता तो ठीक था । खैर, मैं हैरत में हूं कि जो हमको जनतन्त्र का सबक पढाना चाहते हैं-जन तन्त्र के सारे दिल्ली के ग्रखवारात ग्राज चिल्ला रहे हैं कि यह कोई बाहर के संकट की बात नहीं है लोक सभा ग्नीर राज्य सभा के सदस्यों में; लोक सभा के सदस्यों में जो कांग्रेंस के एक्जीक्युटिव का चनाव हुआ है उसमें जो सरकारी पक्ष, सत्तावारी पक्ष की लिस्ट थी जिसमें कुछ लोगों को मना किया गया था कि उनको वोट न मिले, सारी की सारी लिस्ट गम हो गई। मैं जानना चाहता हं, आज वह कौन सा जनतन्त्र का विद्यार्थी है, अध्यापक है, जो उसको अविश्वास का प्रस्ताव न माने ?

### एक म ननीय सदस्य : गलत है।

श्री राजनारायण : ग़लत कहने वाला ग़लत है । मैं कहता हूं इतिहास सांक्षी है, इतिहास गवाही देगा कि निश्चित रूप में घगर सम्मानित ग्रीर जनतांत्रिक प्रधान मंत्री हो, तो उसको इस्तीफा देना चाहिये । उसका उदाहरण उत्तर प्रदेश का सम्प्रणनिन्द है, उसका उदाहरण क्रिटेन का है, जो पा-लियामेंटरी पढति की जननी है, जहां चेम्बर-लेन ने इस्तीफा देकर के चांचल को बैठा कर दिया। मैं ईमानदारी से कहना चाहता हूं, इतिहास जब से मैंने इसको पढ़ा, मैं समझता हूं कि शायद प्रधान मंत्री का इस्तीफा हो गया होगा मगर वह अभी तक नहीं हुग्रा। मगर जो लोग उधर बैठ कर कहते हैं यह जनतन्त्र नहीं है।

उपसभापति : ग्रव ग्राप समाप्त करें।

श्री राजनारायणाः थोड़ा सा ग्रीर ।

उपसभ.पति : आपने तो बीस मिनट लेलिये हैं।

श्री राजनारायण : हम तो महत्व की बात कह रहे हैं ।

### उपसभाषति : दो मिनट और ले लीजिये ।

श्री राजनारायण : ग्रापने दो मिनट दिया है तो बीच में काहे टोक रहीं हैं ? तो उसी तरह से मैं कहना चाहता हूं; आज प्रेंसीडेंट के चुनाव में और वाइस प्रेसीडेंट के चनाव में क्या हो रहा है? ग्राज सत्ताधारी दल एक दिमाग का नहीं हो पाया कि हमारे प्रेसीडेंट का चुनाव, राष्ट्रपति का चुनाव किस ढंग से हो? यह कोई पार्टी है। वे कहते हैं "चूंचूं का मुरब्बा", मैं कहता हूं शूद्धतः चंचं का मृरव्वा है आज कांग्रेंस की सत्ता। दुनिया के राजनैतिक इतिहास में जो पोलि-टिकल साइंस का विद्यार्थी होगा, विसी भी एक मुल्क की भजीर हमें बताये कि जिस रपतार से कांग्रेस पार्टी का पतन हुआ, दुनिया के राजनैतिक इतिहास में कोई राजनैतिक दल ऐसा नहीं है जिसका इतनी तेज रपतार से पतन हुआ है। कहते हैं, हमने बहुत दल बनाये । अब तो हमारा श्रेय है, यह श्रेय विरोधी दलों को होना चाहिये कि हम लोगों ने झाज इस देश में नयी धारा बना दी है।

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जैसे उत्तर प्रदेश है, बिहार है, वहां विभिन्न दल जो अपने को कहते थे जिनके चुनाव घोषणापन्न और कार्यक्रम अलग थे, वह बैठ-कर एक मिनिमम प्रोग्राम बना लिये हैं और उस मिनिमम प्रोग्राम को मुस्तेदी और तत्प-रता के साथ कार्यान्वित करने के लिये संलग्न हैं। फिर भी जो तारीफ की चीज है, प्रशंसा की चीज है, उसको ये भीलभद्र याजी और आबिद अली साहब मख़ौल कहते हैं। कहते हैं चूं चूं का मुरब्बा है। मालूम नहीं चूं चूं के मुरब्बे से क्या मतलब निकालते हैं।

तो मैं उन्ही के शब्दों के साथ झापसे ग्रीर आपके द्वारा सदन के सामने जो यह विष्ठेयक प्रस्तुत है, इस विधेयक के साथ अपने को रखता हूं क्योंकि अंततोगत्वा यह विधेयक हम लोगों को प्रेरणा दिये जा रहा है और हम लोगों के निवेदन पर राष्ट्रपति जीने जो अध्यादेश था उसी को काननी जकल देने के लिये यह ग्राया है।इसका विरोध करने की कोई बात नहीं ग्रा सकती । लेकिन, हां, हम आपके द्वारा यह जरूर निवेदन करेंगें कि एक सामयिक तथा सम्पूर्ण विधेयक इस सदन में जल्द लायें जिससे तमाम दोष मिटें ग्रौर सही मानों में जनता की सच्ची भावना प्रतिबिम्दित हो । आज जो पैसे के बल पर, तिकडम के बल पर, साजिश के बल पर, करोडपतियों के नोटों के बल पर दवाय जा रही जनता की भावना है वह भावना दब नहीं पांचे इसी लिये कहता हं कि इस पीपल्स रिप्रेजेंन्टेशन बिल पर विचार करते समय सदन के सम्मानित जदस्य इस बात पर ध्यान रखेंगे कि जब तक इकोनोमिक इक्वे-लिटी नहां होगी, आधिक समानता नहीं होगी तब तक जनता को दवाने में पैसा ग्रपना जोर हालता रहेगा । इसलिये जनतन्त्र के चाहने वालो ! आज सबसे वडा तुम्हारा कर्तव्य यह है कि इस देश में इकोनोमिक इक्वेलिटी के लिये, आधिक समानता के लिये, जवदंस्त कदम उठाग्रों ग्रीर एक विधेयक लाकर उसके कार्यक्रम को पूरा करो ।

I SHRI P. GOVINDA MENON: Madam, this is the first time that I have the honour to pilot a Bill in the Rajya Sabha. When i proceeded to take up this task, I never thought that I would have to listen to a large number of speeches which have very little to do-to put it very mildlywith the subject-matter of the Bill before us. The object of the Bill is very limited. It was decided not to have the Third Lok Sabha to meet after the genera] election in 1967. From the trend of the speeches of some of the hon. Members on the other side of the House, one would get the impression that the Congress Party or the Government had a vested ,, interest in the matter that the Third Lok Sabha should meet, even after the general election of 1967. I would like to take a few minutes to inform ourselves about the reason why in 1952, in 1957 and in 1962 the Lok Sabha met even after the general elections were held. Members would know that in Britain the Parliament is dissolved and simultaneously with the order of. dissolution, a writ is issued for summoning the new Parliament, that is, for electing a new Parliament. For good reasons, we did not follow that rule when the Representation of the' People Act and the Constitution earlier were enacted in India. You might remember, Madam, that the election which was held in December, 1951 which extended up to January, and February, 1952 was the first election in India on the basis of adult franchise. And there were 1 to 18 crores of electors who had to participate in that election. We did not know that it would be possible for us to conduct the election in the course of a few weeks. In that election, the election took a large number of days, I think, several weeks, before it was completed. And in England, on thft other hand, the election is held in one single day and the results are announced by the night. We are now approximating year by year to a situation in which the number of days which would be taken for the process of election will be reduced. In my own

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State of Kerala, the entire election was held in one day and in certain other States in two days and in some of the bigger States three days were taken. That shows that we are progressing in the matter of perfecting the machinery of election in India.

Now, in 1952, by the time the election was completed, the first day of April was nearing and because that day is the beginning of the financial year, it became necessary to have a vote on account to enable the Government to carry on for the first few months of the year 1952-53. And therefore it became necessary to call the earlier Lok Sabha which had not been dissolved to assemble and to pass the vote on account. That is how it happened that in 1952 the J-ime-duck so-called session of Parliament was called. This happened in 1957 and also in 1962. I should say that by sheer force of habit in 1967 also the Third Lok Sabha was called to meet. I think, on the 13th of March. It was then pointed out that all the elections except for four seats having been completed from out of 500-odd seats for the Lok Sabha, it would be an anachronism. it would be wrong, it would be unnecessary to ask the Third Lok Sabha again to meet. And then it happened that this idea was mooted by some of the Members in the Opposition and by some Members in the Congress Party also; they made that suggestion and the matter was looked into. And it was found that there was a good deal of substance in what they placed before the leader of the Congress Party. It was under those circumstances that it was decided not to call the Third Lok Sabha on the 13th of March this year. But in order to enable us to do it, that is to say, to dissolve that House and to call the Fourth Lok Sabha, it became necessary to issue an Ordinance. It was not an attempt to have an amendment to the Representation of the People Act.

The House will remember that in 1966 the then Law Minister brought forward a rather comprehensive amending Bill for the Representation of the People Act. So, this Ordinance was issued just to enable the Fourth Lok Sabha to be constituted. At the time the election process was started, it was made clear that the election would be completed only on the 1st of April. That is just a technical term. A date was fixed for calling the election; then a date was fixed for filing of nominations, scrutiny, poll, counting, declaration, etc. And the last of the dates was the 1st of April. And under section 3 of the Act, it is only after that date that the Election Commission could issue a notification constituting the new Lok Sabha. in order, therefore, to call the new Lok Sabha, an amendment had to be made and that amendment at that time could be made only by an Ordinance. And here the object is only to replace that Ordinance by an Act of Parliament. That is the very limited object of the amending Bill now before the House.

In the context of the discussion on this Bill, many things have been stated here. I resist the temptation to answer the several points which were made here. But I want to point out and make statement and that is about the federal character of the Central Government and all that. Now, it is well known that under our Constitution, the powers, of the Government are divided-that is the characteristic of a federation-and the have given certain areas of States operation: the Centre has been given certain enumerated areas of operation, residuary powers are with and the Centre. Now, that has been the nature of the Constitution that has been enacted by the Constituent Assembly in 1950. Now, there is absolutely no attempt on the part of the Central Government to invade any of the rights of the State Governments which have been given to these Governments by the Constitution. If the complaint is that, in the situation such as we are having, the powers of the Centre are larger and wider than those of the States, that is a different matter. That was what the Constituent Assembly in Its wis-I dom did, and it is open to us, the peopie oi India, to amend it, if necessary. But this is not the occasion to complain against the Centre about the Invasion of the rights of the States and all that. Nothing like that  $i_s$ happening.

One friend on other side, for example, stated that we do not want Councils in the States, . that is Upper Houses. Who said that? Which is the Government at the Centre which is compelling any of the State *the Title were added to the Bill*. Governments to have these Upper Houses there? I invite the attention of the non. Member to provision in the Constitution, in Madam, T move: article 169, which says that it is open to the legislatures Of those States to pass a Resolution saying that they do not want the And if that is done, Upper House. Parliament will take up that matter and legslation will follow. Therefore, in these matters, there is complete autonomy for the States. What has been given to the States under the Constitution, in those matters the State Governments are supreme; the State Governments are sovereign'. What has been given to the Centre, in those matters the Central Government Parliament and are sovereign. That is the way in which our Constitution has been conceived. Let us, therefore, not have 4 P.M. too much talk on this matter. We have to get on together and we are getting on together. But this kind of statements that the election in the Congress Parliamentary Party, this, that and the other . . .

SHRI P. N. SAPRU: Is irrelevant.

SHRI P. GOVINDA MENON: The word 'irrelevant' is too weak to characterise that kind of talk. Madam, I move.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People

Act, 1&51, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted,

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill

Clause 1, the Enacting Formula anil

SHRI P. GOVINDA MENON:

"That the Bill be passed."

The auestion was proposed.

श्री जगत न रायण (हरियाणा) : मैडम डिपुटी चेयरमैन, मैं इस बिल के हक़ में सपोर्ट करता हूं, मगर मैं वजीर साहब 房, की खिदमत में दो-तीन बात अर्ज करना चाहता हूं जो इस इलेक्शन के सिलसिले में देखने में आये हैं।

सबसे पहली बात तो मैं यह अर्ज करना चाहता हं कि दोनों बैलेट पेपर, पालियामेंट के और विधान सभा के, इकट्ठें दिये जात थे वोटर्स को और उनको कहा जाता था कि जाकर मार्क कर दो । उसमें बहत गलतियां हुई । इससे पहले जो जनरल इलेक्शन हडा था उसमें विधान सभा का बैलेट जलहदा दिया जाता था और पालियामेंट का ग्रलहदा दिया जाता था । वह सिस्टम ग्रच्छा था, यह सिस्टम जो किया गया है इस बार यह बहुत गलत है । इससे बहुत गलतियां हुई हैं इसलिये में चाहता हं कि इसको बदलने की कोशिश करें। जो पहले सिस्टम था वह ग्रच्छा था।

दूसरी बात में यह अर्ज करना चाता हं कि इन दक बैलट बहुत कैंसिल हुये हें। पालियामेंटरी कांस्टीट्एन्सी में दत दत हजार बैलेट कैसेल हुए हैं। विधान सभा में 5-5 हजार तक कैंसिल हुए हैं। इसकी भी रोक-थाम होनी चाहिए । यह निहायत

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श्री जगत नारायण)

जरूरी है क्योंकि इतने वोट कैंसिल होना बहुत यच्छी बात नहीं है ।

तीसरी बात जो मैं कहना चाहता हूं वह , यह कि--पंजाव और हरियाना की बात मैं कर रहा हूं--जो स्याही उंगली पर मार्क की जाती थी चाहे वे कांग्रेसी हों या अपोजीशन के उनके पास कोई ऐसी चीज थी कि उसे लगाते थे और स्याही फौरन मिट जाती थी । ऐसी स्याही हो जिससे जाली वोट न डाले जा सकें । अगर वे चाहें तो वेशक वहां अपनी सी॰ आई॰ डी॰ से इन्क्वायरी करा सकते हैं कि यह दुरुस्त है या गलत है ।

अक्षे झान का वाजी : कभी नहीं मिट सकती ।

श्री जगत न।र(यण : आप इन्क्वायरी करके देख लें। कोई चीज थी उनके पास कि उसको लगाते थे और स्याही मिट जाती थी। एक-एक आदमी 4-4 जाली वोट भगताता रहा। जो दी-तीन वातों के मुताल्लिक मैंने अर्ज किया है उनको देख लें क्योंकि हिमाचल प्रदेश में और दूसरी जगहों मे इन्तखाबात होने वाले है।

चौथी वात यह कहना चाहता हूं कि यह जो शर्त लगाई गई है 7 हजार रुपये की या 15 हजार रुपये की उसका क्या फायदा है जब कि विधान सभा के इलेक्शन पर ही लोग 15-20 ग्रौर 25 हजार रुपये तक लगाते हैं । ग्रापने ट्रांसपोर्ट की बंदिश लगाई है । एक-एंक ग्रादमी 50-50 ट्रांसपोर्ट चलाता था । यहां ग्राकर जो एक्सपेंसेज देने पड़ते हैं झूठे एक्सपेंसेज टेने पड़रे हैं कि 7 हजार खर्च हुग्रा चाहे 50 हजार खर्च किया किया हो या एक लाख खर्व किया हो । एलेक्शन बहुत एक्सपेंसिव हो गया है इसको भी दूर करने की कोशिश करें । कोई तरीका सोचें जिससे इले-क्शन इतना एक्सपेंसिव न हो ताकि ग्राम ग्रादमी इलेक्शन लड़ सके । इसकी तरफ वजीर साहव जरूर ध्यान रखें जब ग्रगला अमेंडमेट इसमें लाने की कोशिश करें वैसे मैं इस बिल को सपोर्ट करता हं ।

SHRI P. N. SAPRU: Madam Deputy Chairman, I would first like to congra\_ tulate my friend, our new Law Minister, on the excellent speech that he delivered in thi<sub>s</sub> House. It was a speech marked by a considerable grasp over the subject.

Madam Deputy Chairman, I would just like to say one word about our election, and that is this. I support this Bill but I have been wondering whether it is not necessary for us to bring about some drastic change in our electoral system. My mind thou somewhat old-fashioned but thinking on radical lines has been running in the direction of proportional representation. Let me not b<sub>a</sub> misunderstood. Proportional representation is used in a very vague term. I have been thinking in terms of preferential voting. What I mean to say is this. You are given a voting paper. Suppose there are eight candidates. Now you vote according to your preference. You mark your preference 1, 2, 3, 4, 5 and so on. In that way it becomes possible for us to know whether the candidate who has been elected has the majority of the electorate behind him or not.

There are various ways of achieving that end. The defect with our present electoral system Is that a person cai be elected representing a minority of the electorate. A party can be put into power representing a minority of the votes. But that is a very big scheme, and it may be difficult to work out the scheme of preferential system in a country where the mass of our people are Ignorant and wher<sub>e</sub> we have no trained electoral personnel. Therefore, that is the suggestion which you might keep in your mind. J. hank you, Madam Deputy Chairman, for giving me this opportunity of congratulating iny friend, the new Law Minister, on the excellant impression that he has created by his speech in this House.

SHRI p. GOVINDA MENON: Madam Deputy Chairman, I am extremely thankful to Dr. Sapru for the compliment which he paid to me. It is a great honour. I agree with the hon'ble Member there when he referred to too many invalid votes in this election. I believe it is on account of the ballot papers for the Lok Sabha and the Vidhan Sabha being simultaneously given to poor, ignorant voters. I have noted that in my own parliamentary constituency there were about 16,000 invalid votes. On similar account I got many complaints from many other constituencies also that this has happened. It has come to my notice. A few election petitions have  $als_0$  been filed by defeated candidates and they have adduced as one of the grounds of their complaints the simultaneous supply of ballot papers to the same elector, i shall take note of this complaint and convey my views to the Election Commission to act upon it.

SHRI JAGAT NARAIN: What about the ink?

SHRI P. GOVINDA MENON: I do not know what to say about it. People have contrived all kinds of tricks to remove this ink from their fingers. All that we can say is that all of us, belonging to all political parties, should try to teach the people not to vote twice. Sometimes the temptation is there, if the second vote is in our favour, to tolerate it, but . .

SHRI P. C. MITRA (Bihar): It is not a practical proposition.

SHRI DAHYABHAI V. FATEL: It is a question of dozen votes, not one •or two.

SHRI P. GOVINDA MENON: That is all right. This has benefited cer-

### (Amendment and 2998 Validation) Bill, 1967

tain parties m certain constituencies, certain other parties in certain other constituencies. If a foolproof method could be devised, I think we should try to devise it. Regarding proportional representation, preferential vote and other things, I am sure Dr. Sapru does not expect me to give an answer on this occasion.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

### THE LAND ACQUISITION (AMENDMENT AND VALIDATION) BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHW ANNASAHEB SHINDE): Madam, I beg to move:

"That the Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act, as passed by the Lok Sabha be taken into consideration."

Madam, at this stage, I would like to make a few observations about the Bill. As the hon. Members are well aware, in a developing economy, land is needed for various projects of the States and the Centre. Whether It is construction of an irrigation canal, a dam or a fertiliser factory, a defence installation or a ship yard, land is a basic requirement. The law for compulsory acquisition is embodied in the Land Acquistion Act of 1894. This Is not only one of our oldest Acts on the Statute book, it is also one of the most controversial, mainly because it affects the private property. It is also true that the administrative processes and procedures that haTe grown around the Act during the last so many decades are responsible for much 4e-